[Shri Humayun Kabir]

Scientific Research and Cultural Affairs Resolution No. F. 11-7/60. C.I., dated the 30th March, 1961, the members of Lok Sabha do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as members of the Central Advisory Board of Archaeology for the next term, subject to the other provisions of the said Resolution."

Mr. Speaker: The question is:

"That in pursuance of paragraph 1(h) of the Ministry of Scientific Research and Cultural Affairs Resolution No. F. II-7/60. C.I., dated the 30th March, 1961, the members of Lok Sabha do proceed to elect, in such manner as the Speaker may direct, two members from amongst themselves to serve as members of the Central Advisory Board of Archaeology for the next term, subject to the other provisions of the said Resolution."

The motion was adopted.

12.09 hrs.

MOTION *RE.* REPORT OF COMMISSIONER FOR SCHEDULED CASTES AND SCHEDULED TRIBES—*contd.*

Mr. Speaker: The House will now take up further discussion of the following motion moved by Shrimati Violet Alva on the 8th August, 1961, namely:

"That this House takes note of the Report of the Commissioner for Scheduled Castes and Scheduled Tribes for the year 1959-60, laid on the Table of the House on the 24th April, 1961."

Shri Thimmaiah was in possession of the House.

Time allotted is 6 hours; time taken 5 hours; balance 1 hour. How long does the hon. Minister propose taking?

The Deputy Minister of Home Affairs (Shrimati Alva): About half an hour.

Mr. Speaker: Very well. Shri Thimmaiah may continue his speech.

Shri Thimmaiah (Kolar—Reserved—Sch. Castes): Sir, I was saying yesterday that the report of the Commissioner for Scheduled Castes and Tribes gives out a true picture of these people in so far as the social and economic conditions of these people are concerned. Many efforts have been made by the Government and by the non-official agencies to remove untouchability in this country. But inspite of their best efforts, to a very large extent, untouchability persists in all the villages. It is very unfortunate that the Commissioner does not say anything in his report about the villages where untouchability does not exist. He says that the State Governments prepare a list of the villages where untouchability still exists. It is a well known fact that untouchability exists in almost every village. Why should we not insist upon the State Governments to submit a list of villages where it does not exist. In the next report, I hope the Commissioner would try to include this information. If he wants to apply the test, he can ask the State Governments to furnish a list of villages where the wells are commonly used by Harijans, Scheduled Caste people and other caste Hindu people. If he shows such villages, we can say that untouchability is abolished in those villages. I know untouchability cannot be abolished within a few years; it takes a lot of time. As the economic development and educational advancement proceed, I think untouchability will vanish. But I do not wish the efforts of the Government or the non-official agencies should cease. I think the people who are assigned this work lack training and they do

not have any background. So, these workers who tackle the problem of untouchability and who make propaganda for its abolition must be given a sort of training. A lot of workers have been appointed in the community development projects—level workers and gram sevikas. They can easily and effectively tackle the problem but they are not given proper training. Of course they are given training in economic and other matters for community development but these workers under the social welfare board and the block development officers are not trained to do this work for the removal of untouchability. The non-official agencies paid by the Government should submit a list of workers who are engaged in this propaganda and they should open certain centres for their training.

As far as economic development is concerned, we know that the country has developed to a certain extent but the Scheduled Caste people are not getting any benefits from the general schemes, *i.e.*, schemes which are not exclusively meant for them. I have said several times that the benefits of the general schemes should go to the Scheduled Caste people in proportion to their population. For instance the Community Development Ministry earmarked a certain amount of money for each development block to spend for the benefit of the Scheduled Caste people. Why not the Government insist that in the general scheme, wherever it is possible, a certain amount should be spent for the benefit of these people? I can give concrete examples. For the development of agriculture, large sums of money are allotted but how much is given as loan or subsidy to the Scheduled Caste people for agricultural purposes? I put this question. Why not ask the State Governments as to how much is spent out of the general scheme for the development of agriculture as far as the Scheduled Castes are concerned. Why not ask a similar question as far as the cottage industries and small scale industries are concerned? Why not the State Governments allot some money for these people to start small scale and cottage industries. They will not do it as they think in a narrow circle: some limited money is allotted to them and they can take advantage of that facility and not be given money out of the general funds. The Government should insist upon the States to see that some money is earmarked from the general schemes for the industrial and agricultural development of these people.

Land reforms are coming into existence. I do not know how many State Governments are taking interest to see that the lands go also to these people. In my State there is a rule that a certain percentage of the cultivable waste land should be given to the Scheduled Caste people wherever available; a certain percentage is to be reserved for them.

Now-a-days, we are speaking of panchayat raj and panchayats are coming into existence. Being innocent people the Scheduled Castes people may not have an effective voice in them. In Mysore they have given instructions—they have made it a rule—that each panchayat should spend a certain amount of money among the Scheduled Caste people in proportion to their population in that area. I hope the Central Government would see that in the panchayat areas, these people are not met with any injustice and that a certain amount is earned for their uplift. These are all suggestions for the implementation of the State Governments and the Central Government should insist that the State Governments follow all these suggestions, so that these people may benefit from the development works that go on throughout this country.

Now, I will come to the services. Government is saying that the number of Scheduled Caste people in the services is increasing every year. It is a good thing that the number of these people is increasing. But you will have to see the number of jobs created and the number of recruits that

[Shri Thimmaiah]

have come in every year. Then you will find how small is the number of these people who have been appointed. They say that the number of IAS officers is also increasing. Maybe, in the past 4-5 years about 3-4 officers must have been added. But the number of IAS officers that had been recruited is quite large. The Central Government say: let the State Government recommend Scheduled Caste officers and we are prepared to appoint them. But when it is done so, we have seen instances where these recommendations have been completely rejected by the Central Government. Do you call it sympathy of the Central Government? If they are recommended by the respective State Governments, is it justice on the part of the Central Government to reject that list? Therefore, I submit to the hon. Home Minister to look into this injustice and see that the Scheduled Caste officers who find a place in the list are not rejected.

Recently, the Supreme Court has given a judgement that there should be reservation for the Scheduled Castes and Scheduled Tribes in selection posts also. The Constitution provides that if a certain section is not adequately represented in the Government service, it should be given a certain reservation. The Constitution is there and the provisions of the Constitution are also there. Though the intention of the Constitution-makers was very good and though the intention of the leaders of this country is also very sincere, in the course of the implementation, we meet with all sorts of impediments, and all sorts of difficulties are met with in getting our proper representation in the Government service.

The difficulty in the main is this. I do not rather suspect the intentions of the Government or the intentions of the leaders of this country. But I suspect the mischievous tendencies of some of the officers who are in the Government service and who try to flout the purposes and provisions of the Constitution. The judgement of the Supreme Court has stated that reservation is not *ultra vires* of the Constitution as far as selection posts are concerned. This judgment was delivered about two to three months back and the Home Ministry is still examining how to fulfil the idea contained in the judgment and how to make provisions for reservation in selection posts. Of course, the Railway Ministry is going ahead with the implementation of the reservation. Even in the railways, where they are sincerely trying to implement this, you know the mischief that they are playing in the process of implementation. First of all, when they want to give reservation in the selection posts, the first mischief that they play is, they try to minimise the number of selection posts to as much as possible. They want to put the number as less as possible. The second mischief that they try to play is, without the notice of the higher authorities, they make *ad hoc* promotions and thus see that the Scheduled Caste people never get their quota at all in the selection posts. The third mischief that they play is—this is especially in the Railway Ministry of which we have knowledge—that when they call for the interview of the Scheduled Caste candidates according to the reservation order of the Railway Board, they try to select as far as possible the junior-most man from among the Scheduled Castes. Formerly, when there was no reservation, they used to say that for the selection posts, the seniormost man should be selected and the junior man should not be selected. Now, what they say is, the junior man will be selected on the ground that he is more intelligent than the senior man. Do you know the purpose in appointing the junior man? If the senior man is selected and comes up to the

next cadre for reservation he will go up still further and higher. Therefore, they do not want the senior man; they want the junior man to be appointed, who can be stopped or dedayed from going up for some more years, and not the senior man. If such a mischief is played, can we expect any justice from this sort of officers who are serving in the Government deparements? It is all right that the Constitution is there and the intention of the Government is there. But during the implementation, these officers, in spite of their high qualification, lack culture and broadmindedness. I am sorry to state that this is a serious state of affairs in this country.

We speak very well of the oneness of this country, the unity of this country and the integrity of this country, as if we are not part of this country at all 'and as if the Scheduled Caste people are not part of the society at all'. After all, we are not requesting you to give us more. We are only praying that you must give what is due to us as your own brothers. We for ourselves in fact never want this provision to remain in the statute-book for ever and be branded as Scheduled Castes or Scheduled Tribes or other backward classes. But the Indian society is such that you cannot be responsible or I cannot be responsible for that. The fact is there, namely, there is a set of backward and depressed people. If you want to see India strong, if you want to see the society strong, every part of it should be strong. Therefore, you must naturally give nourishment to the part which is weak. And this is the nourishment which we want you to give, namely, the reservation, etc., to which I have referred. You are not giving us anything extra. It is not therefore injustice if we ask for our dues. You give us justice, according to what is written in the Constitution, so that we can come to your level. It is not selfishness or communal mindedness if we demand our dues according to the Constitution. We are not requesting anything more. We are now subject to injustice and communalism. A country which suffered subjugation, which suffered under alien rule, today says to the world that "we oppose in any part of the country any subjugation." Likewise, a suffering class will always demand justice and they will always fight for justice. After they come to the level of their brothers, there will not be any need to say "Do justice to us." Some people imagine in the air that "if these people are led to that sort of development, they will become highly communal" and all that. But I may say that there is no example in history to show that the Scheduled Caste people proved communal or proved dangerous to this country and to the interests of the nation.

Therefore, I would submit to the House and to the Government to take things realistically and face them. Do not give us anything extra. Do not give us anything which is out of the rules. But do justice according to what is provided in the Constitution. That is my humble submission.

With these words, I end.

Shri Basumatari (Goalpara-Reserved-Sch. Tribes): Nobody as from Assam has spoken.

An Hon. Member: Nobody from Rajasthan also.

Mr. Speaker: I think nobody has spoken from among those representing Assam. I think a representative from Delhi has spoken. Shri Basumatari.

Shri Basumatari: I am thankful to you, Sir, for having given me an opportunity to speak on this subject. I have listened carefully to the speeches made by some hon. Members yesterday and today. I find that some of the Members have not carefully observed what is actually contained in the report and what is the actual meaning of the report. This report of the Commissioner for Scheduled Castes and Scheduled Tribes

[Shri Basumatari]

reveals how the question of the Scheduled Castes and Scheduled Tribes has not been adequately considered by the State and how the representation of these classes in the services has not been considered. The report also reveals that in the matter of developmental activities too, much attention has not been paid to the Scheduled Castes and Scheduled Tribes. Therefore, I am sorry to find some Members saying that "why the Scheduled Castes and Scheduled Tribes Tribes are displeased." It is not a question of displeasure. It is a question of fact. We know how the tribals have advanced in the matter of education and how far they have come up economically. We know everything about these things. If we compare the whole picture of society and whole picture of India to what they were formerly, the picture has quite changed. But the lot of Scheduled Castes and Scheduled Tribes has not changed. Therefore, I do not understand why some hon. Members say that we are not pleased at all.

I cannot but refer to one hon. Member, Shri C. K. Bhattacharya, who was making some observations about enumeration in the census. You know that in a democratic country population is the main factor and everything is done on the basis of population. If money is allotted, it is allotted on the basis of population. So, we wanted that the Scheduled Caste and Scheduled Tribes people must be enumerated community-wise and that was kindly accepted by the Home Ministry. Therefore, I am sorry to note Shri C. K. Bhattacharya saying that these communities need not be enumerated community-wise; he said that doing so would lead to some apprehension and to communalism, etc. I want just to remove the idea that that will lead to communalism. It will not and does not lead to communalism. As one of the leading Members, I request him to accept this problem of Scheduled Castes and Scheduled Tribes as a national problem. If you take it as a national problem, only then can the development of the tribal people take place easily.

Just now, my hon. friend Shri Thimmaiah pointed out how justice was not done to the Scheduled Castes and Scheduled Tribes in regard to the services and also in regard to the developmental activities. So, I do not want to repeat what he has said. All that I want to point out to the hon. Minister is that when some money is allotted, that money does not go to the developmental activity for the Scheduled Castes and Scheduled Tribes. I have had occasion to visit almost all tribal areas many times in every State. I regret to say what I have found there. I must say with regret that though the intention of the Government of India is all right and is wise, the State Governments have not implemented the proposals and intentions. Even though there is a Constitutional provision in the matter of appointments, we have found the Ministers themselves saying somewhere that the Government cannot consider the case of Scheduled Castes and Scheduled Tribes in the matter of appointments even though there are constitutional provisions. They say suitable candidates are not available. What is the meaning of a suitable candidate? It is a matter of opinion. You may think one man is suitable and another man may think he is not suitable. Our lot is decided by this word 'suitable'. If you go to areas which are more advanced or developed, such as South India and West Bengal, you will find that there the condition of the tribals is the most miserable.

We have found that in some States 80 per cent of the tribals are landless. If you go into that history, you will find that the land has been taken away by the non-tribals. They lend money to the tribals and the Scheduled Caste people, who have to pay interest at the rate of 90 per cent or 80 per cent

After two years, they squeeze out their lands and take them. The question is how to develop them economically. If you want to develop them economically, you must provide them land, because they are the agriculturists.

We have found that in some places tribals who are called hill tribes are not hill tribes at all. They have been pushed up the hills by the non-tribals by squeezing their land. Unless you makes some law to prohibit the transfer of land to non-tribals the lot of the tribals cannot improve. The tribals have to take shelter on the roadside and on river banks, but when objection comes from some other quarters and they have to shift from those places also.

Yesterday some hon. Member mentioned that these tribal people are not happy and we do not think about them. We have found that many industries have been established and the victims have always been the tribals. They are displaced from their lands. We are not so mean as to object to the starting of industries by the Government for the development of the country, but we want that the tribals who are displaced should be rehabilitated somewhere nicely with all the provisions that they need.

Yesterday my hon. friend, Shri Hansda, referred to some tribals in Assam. He said, they are tribals in the other States, but as soon as they enter the tea gardens in Assam, they are not recognised as tribals. I do not deny it. I want to add to it rather. In some other States, specially Madhya Pradesh, even in their own State, they are not recognised as tribals, not to speak of them entering into another State. Some of the areas have been declared as tribal areas. Inside the tribal areas they are recognised as tribals, but outside the declared areas, they are not recognised as tribals, they are classified as backward classes. As a result, there are 12 lakhs of left-out tribals in Madhya Pradesh, 6 lakhs in Orissa and 2½ lakhs due to the reconstitution of the State of Andhra. Some communities are taken as tribals in Telangana area, but not in Hyderabad area. Due to these irregularities, about a crore of tribals have been denied the facilities given to them by the Government under the Constitution. Therefore, I urge upon the Government to remove these irregularities and allow those tribal people to enjoy the same facilities with their other brethren.

Another point is about the scheduled areas. What was the purpose of declaring a particular area as scheduled area under the Constitution? The purpose was to give protection from exploitation, from land alienation and to give them all facilities free of exploitation. But it is not done. The question is why the tribal people have not been brought to the same level as other people. It is not a question of our displeasure. It is a question of sentiment. Unless you remove these irregularities, this feeling cannot be removed. I would request hon. Members to consider why the scheduled tribes are not happy. The Minister of Home Affairs is holding the portfolio of the development of scheduled castes and scheduled tribes. But the Ministry of Home Affairs has to look to other things like law and order. Law and order problem is so acute that they have little time left to look to the development of scheduled castes and scheduled tribes. Therefore, I would request the Minister to create a separate department in the Ministry to concentrate its whole attention on the development of the tribal people and scheduled castes and tribes.

About education, at the time of independence, the percentage of literacy for the whole of India was only 5 per cent; now according to the 1961 census, it has gone up to 46 per cent. But if you look at the percentage of literacy of the scheduled castes and scheduled tribes, it is only 2 or 3 per cent. We are blamed that the scheduled castes and tribes are not happy even though they get all the facilities like scholarships, etc. I am a member of the governing body of some colleges

[Shri Basumatari]

in Assam and I have found that almost non-tribal students are getting scholarships. I have no objection to other enjoying the facilities, but they should not question the scheduled tribes getting all facilities. Of course, I canot blame the Government. They have established so many multipurpose and tribal blocks in many areas. The area has been developed, but the tribal has not developed. By the construction of road, there is facility and convenience for the money-lenders to have easy access and exploit the tribals. Out of the money given for the development of tribal areas, only 10 per cent goes to the tribals and the rest goes to the non-tribals. We do not grudge that; let them enjoy, but the question is, why should they blame the scheduled castes and scheduled tribes that they are enjoying all the facilities and still they are not happy? It is a very bad allegation.

When the Constitution was framed, you were also there, Sir. We discussed the matter and provided for a reservation period of ten years. When this question was discussed in the Constituent Assembly, it was pointed out that ten years are not adequate. The Prime Minister then made an observation that all the leaders of the country put their heads together to develop the under-developed people; this provision of 10 years is not adequate. We now find—it is clear from the speeches made—that they have not put their heads together to develop the tribal people and the Scheduled Castes.

With these few words, Sir, I request that the leaders of the country should put their heads together as desired by the Prime Minister and bring up the tribal people and the Scheduled Castes people.

श्री प० ला० बारूपाल : (बीकानेर—रक्षित—अनुसूचित जातियां) : माननीय अध्यक्ष महोदय, मैं शिड्यूल्ड कास्ट और आदिम जातियों के आयुक्त की रिपोर्ट पर अपने विचार प्रकट करने के लिए खड़ा हुआ हूं ।

आज किस जिम्मेदारी के साथ हरिजनों की प्रगति के लिए कार्रवाई हो रही है इसका अन्दाजा आप इसी बात से लगा लीजिये कि जो सन् १९५९-६० की रिपोर्ट है उसको सन् १९६१ के अगस्त मास में यहां पेश किया जाता है । इससे आप समझ सकते हैं कि हरिजनों की प्रगति में कितनी दिलचस्पी ली जा रही है । मेरी तो यह धारणा बन गयी है कि हरिजनों के काम को अब केवल रस्मिया तौर पर किया जाता है । जैसे हम कोई राष्ट्रीय पर्व मनाते हैं उसी तरह वर्ष में एक बार हम इस रिपोर्ट को पार्लियामेंट में लाकर उस पर चर्चा कर लेते हैं । मैं समझता हूं कि अगर इस गति से काम किया गया तो इस कांग्रेस का लक्ष्य पूरा नहीं होगा ।

आज हमारे बहुत से भाइयों ने चर्चा की और हरिजनों की उन्नति के बारे में अपने विचार प्रकट किये । मैं कहना चाहता हूं कि सन् १९४७ में जो दंगे हुए थे और देश में जो हालात पैदा हुए थे और जो रिफ्यूजीज का प्राबलम सामने आया था उसको सरकार ने ईमानदारी से समझा और उस समस्या को हल कर दिया । और मैं समझता हूं कि आज वह समस्या बाकी नहीं है । यह मैं मानता हूं कि हरिजनों की समस्या शरणार्थियों जैसी समस्या नहीं है, लेकिन फिर भी ऐसा कोई कारण नहीं है कि हमारी सरकार इस समस्या का समाधान न कर सके । मैं समझता हूं कि इसमें कई कारण हैं । कोई प्लान के बगैर यह काम नहीं हो सकता । मैं देखता हूं कि लगातार सन् १९५२ से चाहे वे हरिजन हों या आदिवासी हों, वे यह महसूस करते हैं और इसके लिए मांग करते आये हैं कि अगर इस समस्या का हल करना है तो इसके लिए अलग से एक मंत्रालय स्थापित किया जाना चाहिए । लेकिन सदस्यों की मांग के बावजूद भी

सरकार ने अभी तक इस पर कोई ध्यान नहीं दिया ।

मैं समझता हूं कि हमारी सरकार जो पैसा राज्य सरकारों द्वारा हरिजनों की उन्नति के लिए खर्च करती है उसका अधिकतर भाग तो राज्य सरकारों के कर्मचारियों पर ही खर्च हो जाता है । जो सोशल वैलफेयर डिपार्टमेंट है पहले तो उसका डाइरेक्टर होता है, उसके नीचे असिस्टेंट डाइरेक्टर होता है, और उसके नीचे कितने ही अन्य कर्मचारी होते हैं और अगर उनके सारे दफ्तर और व्यवस्था का खर्चा मिला कर के देखा जाये तो मैं समझता हूं कि जो रुपया सरकार खर्च करती है उसका एक आना ही हरिजनों पर खर्च होता होगा । हालांकि सरकार बहुत पैसा खर्च करती है लेकिन वह सही तरीके से खर्च नहीं होता । बहुत सा पैसा बीच में खर्च हो जाता है ।

जहां तक छात्रवृत्ति का सवाल है, पहले जो सेंटर से छात्रवृत्ति दी जाती थी तो सीधे हरिजनों को मिलती थी । लेकिन अब वह राज्य सरकारों द्वारा, बल्कि पंचायतों द्वारा दी जाती है । बहुत सी पंचायतों में ऐसे आदमी हैं जो हरिजनों से ईर्ष्या द्वेष रखते हैं और हरिजनों को बहुत कम पैसा देते हैं और बाकी पैसा दूसरे मदों में खर्च कर देते हैं । तो इस तरह से वजीफों की हालत अच्छी नहीं है । इस तरफ सरकार को ध्यान देना चाहिए ।

हरिजनों के आवास की समस्या है । आज तक हरिजन पशुओं की तरह रह रहे हैं उनके गांवों में छोटे छोटे मकान हैं । अभी तक उनके मकानों की समस्या का समाधान नहीं हुआ है । सरकार उनको जो मकान बनाने के लिए सबसिडी देती है वह बहुत कम होती है । सरकार को चाहिए कि उनको मकान बना कर दे, गांवों में भी और शहरों में भी, उनको कम पैसा न देकर उनको ये मकान बनाने में कर्ज के रूप में दिये जायें और उस कर्ज पर ब्याज न लिया जाये । मैं समझता हूं कि वे लोग आहिस्ता आहिस्ता इस कर्ज को भर सकते हैं । लेकिन ऐसा नहीं किया जाता ।

आज जो हरिजनों की कालोनीज बसायी जाती हैं वे शहरों से दूर होती हैं, मैं तो उनको अछूत बस्तियां कहता हूं । आज हमको लालच देकर शहरों की जमीन हम से ले ली जाती है और हमको दूर बसा दिया जाता है । लेकिन जब तक हम अक्लवालों के पास नहीं रहेंगे तब तक किस तरह से हमारी स्त्रियों और बच्चों में शिक्षा और सभ्यता आ सकती है । जब हम बड़े लोगों के साथ बैठेंगे तो उनको देखेंगे और जैसे वे करते हैं वैसा हम भी करेंगे । लेकिन ऐसा नहीं होता और हमको अलग बसाया जाता है ।

इसी तरह से हरिजनों के उद्योग धन्धों का हाल है । मैं कई बार इसके बारे में कह चुका हूं । हमारी सरकार ने विलेज इंडस्ट्रीज की ओर ध्यान दिया है । लेकिन हमारा अनुभव है कि जब से सरकार के इस विभाग ने इस काम को अपने हाथ में लिया है तब से वे हरिजन जो अपने काम के मालिक थे अब नौकर और मजदूर रह गये हैं । हरिजनों के पास चमड़े का उद्योग था लेकिन उसमें अब अन्य लोग घुस गये हैं और कोआपरेटिव सोसाइटीज बना कर उस धंधे से लाभ उठा रहे हैं । मैं समझता हूं कि स्वयं हरिजनों को ही कोआपरेटिव सोसाइटियां बनानी चाहिएं और सरकार उन पर अपना नियंत्रण रखे और जो लाभ हो वह श्रम करने वालों को मिले । लेकिन ऐसा नहीं होता और दूसरे उससे फायदा उठाते हैं ।

हमारी खेती की समस्या है । आज अवस्था यह है कि हरिजनों के पास जीवन निर्वाह के लिए खेती की जमीन नहीं है । अगर राज्य सरकारें ठीक तरह से काम करें तो इस दिशा में कुछ काम हो सकता है । राजस्थान में अन्य लोगों को दो मरबा तीन मरबा जमीन देते हैं लेकिन हरिजनों को ६ या ७ बीघा देते हैं और १२ या १५ बीघा

[श्री प० ला० बारूपाल]

से ज्यादा किसी को नहीं देते । आवश्यकता तो सब की एक समान है, फिर यह अन्तर क्यों किया जाता है । कपड़े की, खाने की और दूसरी आवश्यकताएं तो हरिजनों की भी वही हैं जो दूसरे लोगों की हैं लेकिन किसी को अधिक जमीन दी जाती है किसी को कम । अगर इस प्रकार का भेदभाव हरिजनों के साथ स्वतंत्र भारत में और विशेषकर कांग्रेस के शासन में होगा तो कैसे कल्याण हो सकता है । मैं एक मिसाल देना चाहता हूं । भूतपूर्व राज्यों ने यह नियम बनाया था कि जो हरिजन आदि सैनिक राज्य की मिलिटरी से रिटायर हुए हों उनको जमीन दी जाये । जब मेरा ध्यान इस ओर गया तो मैं ने श्री कृष्णा मेनन साहब से और स्वर्गीय पंत जी से इस बारे में निवेदन किया तो उन्होंने कहा कि तुम ऐसे लोगों की अर्जी दो । मैंने अर्जियां दीं और उस पर चार पांच अन्य मेम्बर पार्लियामेंट ने हस्ताक्षर कर सिफारिश की । वह अर्जियां राज्य सरकार के पास भेजी गयीं लेकिन दो तीन साल हो गये उस पर कोई अमल नहीं हुआ । बल्कि राज्य सरकार के अधिकारी लोग मुझ से गुस्से और हो गये । वह कहते हैं कि ऊपर से हुक्म ले आये लेकिन हम देखते हैं कि तुमको जमीन कैसे मिलती है । वह अर्जी जिस पर कि पंत जी और श्री कृष्णा मेनन साहब की सिफारिश थी और जिस पर पांच संसद सदस्यों के हस्ताक्षर थे, सिफारिश थी, उसको रद्दी की टोकरी में डाल दिया गया है । राज्यों में यह हो रहा है । अगर यही स्थिति रही तो हरिजनों का कल्याण कैसे होगा । सरकार ने अस्पृश्यता निवारण के लिए कानून बना दिया है । लेकिन मैं देखता हूं कि कोई पार्लियामेंट का मेम्बर मेरे घर मेहमान के तौर पर खुशी से आना पसन्द नहीं करता । एक दफा श्री जगजीवन राम जी तो इस गरीब का घर देखने आये थे । मैंने समझा कि अन्य लोग शायद इसलिए नहीं आते हैं कि मेरा घर अच्छा नहीं है । इसलिए मैंने कर्जा लेकर एक अच्छा सा मकान बनाया, लेकिन आज तक कोई कांग्रेसी मंत्री मेहमान के रूप में मेरे घर पर नहीं आया । वह बड़े बड़े सेठों के घरों में जा कर ठहर जाते हैं और सरकिट हाउस में जाकर उतर जाते हैं लेकिन जोकि हरिजन संसद् सदस्य हैं उन के घर में मेहमान के रूप में भी नहीं जाते । जब कांग्रेस वालों का यह हाल है तो हम दूसरों के बारे में क्या कहें । इस तरह हमारी अस्पृश्यता की समस्या कैसे हल हो सकती है । हमारे विधान में अनटचेबिलिटी और छुआछूत को गैर-कानूनी बताया गया है । लेकिन आज भी राजस्थान में जो कुएं तालाब हैं उन पर हरिजन को समानता से पानी भरने का अधिकार नहीं है । इन बातों के कारण आज गांवों में हरिजनों के कत्ल होते हैं । मगर किसी को कोई सजा नहीं की जाती । राजस्थान में इस तरह हरिजनों के १३ कत्ल हुए । पुलिस ने मामले चलाये लेकिन किसी को सजा नहीं हुई बताई । यह कितने दुःख की बात है कि हरिजनों को कीड़े मकोड़ों की तरह कुचल दिया जाता है लेकिन किसी को सजा तक नहीं होती । क्या इस प्रकार की चीजें कांग्रेस के राज्य में शोभा देती हैं । मैं मंत्री जी का ध्यान इस ओर दिलाना चाहता हूं ।

आज देश के अन्दर जो गवर्नमेंट आयी है उसने हरिजनों को संसद् में, विधान सभाओं में, स्थान दिया है । इस कारण लालच के वशीभूत से कुछ लोग हमारे पास आते हैं । तुलसी दास ने कहा है कि :

> सुर नर मुनि जन की यह रीती,
> स्वार्थ लाभ करहिं सब प्रीती ।

जब से मैं पार्लियामेंट का मेम्बर हुआ हूं बहुत सी शिक्षित हिन्दू बहिनें हमारे पास आती हैं और कहती हैं कि हमको नौकरी नहीं मिलती इसलिए आप हमको शिड्यूल्ड कास्ट का सर्टिफिकेट दे दें तो हमको नौकरी मिल जायेगी । मैं कह देता हूं कि यह तो

असम्भव है । आज बेकारी है इसलिए ये बहिनें मेरे पास शिड्यूल्ड कास्ट का सरटिफिकेट लेने आती हैं । मैं ऐसी बहिनों से निवेदन करूंगा कि वे जातिवाद की दलदल से निकलें और अन्तरजातीय विवाह करें तो मैं समझता हूं कि उनकी नौकरी की समस्या हल हो सकती है ।

मैं तो केन्द्रीय सरकार और राज्य सरकारों से यह निवेदन करूंगा कि सवर्ण जाति की ऐसी लड़कियों को जोकि जाति पांति के बंधन तोड़ कर अन्तर्जातीय विवाह हरिजन भाइयों से करती हैं उनको हरिजनों के समान अवश्य नौकरियों आदि में रिजर्वेशन पर स्थान दिया जाय । लेकिन यदि देखा जाय कि यह ऊंची जाति की लड़कियां महज नौकरियों की लालच में आकर जाति पांत का बंधन तोड़ कर हरिजनों से विवाह कर लेती हैं और शादी करने के दो, चार महीने के बाद तलाक दे देती हैं तो मैं समझता हूं कि फिर उनको उन नौकरियों से हटा दिया जाना चाहिए । मनुष्य का स्वभाव बहुत लालची होता है और इसके कारण बहुत धोखेबड़ी चलती है । अगर नौकरी पाने की लालच में कोई ऊंची जाति की लड़की एक हरिजन से शादी कर लेती है और फिर थोड़े ही दिन बाद तलाक दे कर उसको छोड़ देती है तो यह चीज निहायत नावाजिब है और मैं इसको कतई पसन्द नहीं करता । वैसे जहां तक अन्तर्जातीय शादियों का ताल्लुक है सरकार को और उसके बड़े बड़े अधिकारियों को उसके लिए प्रोत्साहन देना चाहिए और हमारे मंत्री लोगों को ऐसी शादियों में शरीक होना चाहिए और इस जाति पांत के बंधन को तोड़ने का प्रयास करना चाहिए । हमारा भारत देश एक धर्मप्राण देश है और यहां पर अनेक जातियों के लोग रहते हैं और उनके भिन्न भिन्न रीति रिवाज हैं और उनके चलते साधारण आदमियों को उन बंधनों को तोड़ कर बाहर निकलने में एक संकोच और हिचकिचाहट होती है और यह हमारे बड़े बड़े अधिकारियों और मंत्रियों आदि का कर्तव्य है कि इस चीज को जैसे भी हो प्रोत्साहन दें ।

यह ठीक है कि आपने अस्पृश्यता निवारण के हेतु कानून बना दिया है लेकिन केवल कानून बना देने से ही यह कलंक हमारे देश से मिटने वाला नहीं है । उसके लिए हमें मनुष्यों में परस्पर प्रेम, भाईचारा और आपस में सहयोग करने की भावना जगानी होगी । जितना काम प्रेम और भाईचारे से हो सकता है उतना कानून से नहीं हो सकता है । हमने कानून से पहले कई चीजें करवाने की कोशिश की लेकिन वहां पर झगड़े खड़े हो गये और लोगों में आपस में राग, द्वेष और ईर्ष्या पैदा होगी । कानून से हम कुएं से पानी प्राप्त कर सकते हैं लेकिन कानून से किसी की सहानुभूति प्राप्त नहीं कर सकते । कानून से हम मंदिर में प्रवेश कर सकते हैं मगर कानून से हम किसी के हृदय के अन्दर प्रवेश नहीं कर सकते । कानून से हम किसी कुर्सी पर भले ही बैठ सकते हैं लेकिन किसी के दिल के ऊपर नहीं बैठ सकते हैं । इसके लिए हममें नैतिकता चाहिए, सेवा भाव चाहिए और ईमानदारी चाहिए । जब तक देशवासियों के अन्दर यह चीजें नहीं आयेंगी तब तक इन सब बातों के लिए अर्थात् अस्पृश्यता निवारण के मार्ग में बहुत कठिनाइयां आयेंगी ।

मेरा सुझाव यह है कि हरिजनों की घरेलू इंडस्ट्रीज को पनपाया जाय और उनको सभी धंधों में प्रोत्साहन दिया जाये । उनको सरकार ऋण दे और जो चीजें वे पैदा करें उनके बेचने के लिए सरकार बाजार में उचित व्यवस्था करे । अधिक से अधिक उनको इस बारे में सहूलियत दी जाय और ऐसा होने पर ही हरिजनों का उत्थान हो सकेगा अन्यथा नहीं । राजनैतिक उत्थान तो इस सरकार ने हरिजनों का कर दिया है लेकिन हमें उनका सामाजिक उत्थान और आर्थिक उत्थान भी करना है ।

[श्री प० ला बाल्पाल]

हम देखते हैं कि हमारे हरिजन भाई मिनिस्टर्स हैं, पार्लियामेंट के मेम्बर्स हैं और विधान परिषदों के भी वे सदस्य हैं और ग्राम पंचायतों के भी कुछ हरिजन मेम्बर्स होते हैं। लेकिन यह १, २ परसेंट प्रतिनिधित्व मिलने से तो हरिजनों का उत्थान होने वाला नहीं है। अब पचायतों में वर्तमान व्यवस्था के अनुसार नामिनेट किया जाता है। मैं चाहता हूं कि जिस तरीके से पार्लियामेंट और असेम्बलीज के अन्दर रिजर्वेशन है उसी तरीके से उनके ऐरिया का भी रिजर्वेशन होना चाहिए ताकि वहां से हरिजन चुन कर आ सकें। अब इसमें कोई आपत्ति नहीं अगर हरिजन हरिजन के खिलाफ भी लड़े। जाहिर है जो उनमें योग्य होगा वह चुना जायगा। मैं चाहता हूं कि हमारे राजस्थान में पंचायतों के अन्दर हरिजनों के लिए एक स्थान सुरक्षित हो।

मैं आशा करता हूं कि यह मैंने जो चंद एक सुझाव दिये हैं उन पर मंत्राणी महोदया अवश्य ध्यान देंगी और हरिजनों के उत्थान के वास्ते जो धीमी गति से कार्य हो रहा है उसमें तेजी लायेंगी।

यह खुशी की बात है कि श्री श्रीकान्त सरीखे पुरुष इस कमिशन के चेअरमैन हैं लेकिन वे भी लाचार हो जाते हैं क्योंकि उनकी भी तो लिमिटेशंस हैं। अब उनका काम तो सरकार को रिपोर्ट देना ही है और सिफारिशें करना है। इससे ज्यादा अधिकार तो उन्हें प्राप्त नहीं है लेकिन यह खुशी की बात है कि बजट की तरह यह रिपोर्ट लैप्स नहीं होती है और हर साल इसके द्वारा सरकार का ध्यान आकृष्ट कराया जाता है। मुझे पूर्ण आशा और विश्वास है कि हमारी मंत्राणी महोदया इस समस्या के समाधान के लिए कुछ उठा न रक्खेंगी और मैं ने इस सिलसिले में जो थोड़े से सुझाव उनकी सेवा में प्रस्तुत किये हैं उन पर ध्यान देंगी।

Mr. Speaker: Before I call upon any hon. Member, I want to know how many hon. Members want to participate in this discussion. I will try to note down their names here. I will begin from one end. The names are: Shri Ganpati Ram from Uttar Pradesh, Shri Lachi Ram from Himachal Pradesh, Shrimati Ila Palchoudhuri from West Bengal, Shri Sadhu Ram from Punjab, Shri Padam Dev from Himachal Pradesh, Shri Paika Murmu from Bihar, Shri Mohan Nayak from Orissa, Shri Siddiah from Mysore, Shri K. C. Jena from Orissa, Shri Ignace Beck from Bihar, Shri B. C. Mullick from Orissa, Shri Bal Raj Madhok from New Delhi, Shri B. C. Kamble and a number of others. I shall give opportunities for hon. Members from those areas which have not been given an opportunity and, if there is any time left, I will give it to other hon. Members. I propose to extend the time by one hour. I will call the hon. Minister at 2 O'clock. So, we will have one full hour. Every hon. Member will take not more than ten minutes. In that way, we an accommodate six members. I shall distribute them according to the areas. In any case, Shri Padam Dev does not belong to Scheduled Castes. I have now called Shri Eacharan from Kerala.

Shri V. Eacharan (Palghat): We are discussing the report of the Commissioner for Scheduled Castes and Scheduled Tribes for the year 1959-60, which is the ninth one. The Commissioner used to make very good suggestions in all these reports. But it is not known how far they have been implemented in the spirit and in the light in which he made them in his reports. It is true that the State Governments are the agencies to implement the schemes for the welfare of Scheduled Castes and Scheduled Tribes. All the same, the Centre can obtain progress reports from the States and watch their progress.

Here I want to point out that though large sums of money were allotted in the Second Plan to the various States for the welfare of Scheduled Castes

and Scheduled Tribes, those amounts have not been fully spent. This may be due to some peculier difficulties faced by the State Governments. The Central Government should look into their difficulties and try to remedy them so that in the Third Plan at least the States could utilize the amount allotted to them fully.

Though the size of thte Third Plan is two and a half times bigger than the Second Plan, the amount allotted for the welfare of harijans in the Third Plan is negligible; only Rs. 40 crores. In the Second Plan the corresponding amount was Rs. 27.66 crores. Therefore, though the size of the Third Plan has increased by two and a half times, the amount allotted for the welfare of harijans has not been increased to that extent. Kerala was allotted Rs. 87 crores in the second Plan; the amount provided in the third Plan is Rs. 170. Out of this the amount set apart for the welfare of the Scheduled Castes and Scheduled Tribes is only Rs. 3.4 crores. This is only about 25 or 30 per cent. more than what was provided in the Second Plan.

13 hrs.

Sir, there is an argument which is very often put forward that the amount spent on schemes under the Plans benefit the Scheduled Tribes. But to a large extent this is not so. For example, the schemes launched by the Social Welfare Board are not at all beneficial to the Scheduled Castes. There are so many organisations under the Social Welfare Board. But they cover only people who are not Scheduled Castes. When the Scheduled Castes ask for the benefit. or any help from the Social Welfare Board they are told that the Home Ministry have separate funds and they are doing everything for the Scheduled Castes and Scheduled Tribes. Funds available under the general schemes are not given to the Scheduled Castes and Scheduled Tribes on the plea that they have got a separate fund. In the same way, agricultural loans and other benefits provided under agricultural schemes are not available to the Scheduled Castes due to various difficulties. To get assistance for the Government under these schemes they have to give cash security or personal security. It is not possible for the Scheduled Castes and Scheduled Tribes to satisfy this condition and get the benefit. So, there must be some provision under Harijan Welfare schemes for agricultural assistance to Scheduled Castes.

In regard to education, there is no doubt that more children are going to schools after the country attained independence. So every year larger number of students are coming forward to seek educational assistance. If you restrict that assistance, or put a limit on the educational facilities, that will be harmful to the community. Through education alone can the community come up and attain a status to occupy their place in the social structure of the country. So, though there may be restrictions on expenses under other heads, the scheduled classes should be provided the fullest facilities for education.

In regard to scholarships, under the Merit Scholarship scheme, there is 17½ per cent reservation for the Scheduled Castes, but it is not known how many students have benefited under this reservation. I hope the Commissioner will examine this matter and suggest some effective methods for the award of these scholarships. Under the present scheme, scheduled caste candidates do not get many of these scholarships. It is not possible for an ordinary Scheduled Caste man, even a Member of Parliament as an hon. Member just now mentioned, to send his children to a public school. Not that I mean to say that the quality of education there is very high. But this will provide opportunities for Scheduled Caste children to compete on equal terms with the children of members of other communities.

[Shri V. Eacharan]

The other thing which I want to bring to the notice of the House is that there are many educated unemployed among the Harijans. This is mainly due to the fact that many of them could not come out successful in the public examinations, like matriculation and similar examinations. I suggest that they must be given technical education, so that they could be absorbed in any one of the schemes which are being implemented under the Plan.

The question of reservation has been dealt with by many hon. Members. I have, however, to observe that it is not implemented in the spirit in which it has to be. Though the Scheduled Caste candidates are to be given preference in the initial recruitment, many difficulties are created. Sometimes they say that suitable, or properly qualified candidates are not available. This is not always the case. Very often there are candidates who are qualified for class IV posts. The minimum qualification fixed is only literacy. Scheduled caste candidates who have passed the 6th or 8th standard appear for these selections. But they are not considered. I do not know what difficulty there could be for considering these people for class IV posts. The orders governing reservation should be implemented in the spirit in which they are passed. Recently the Supreme Court has given a decision as to how it should be done . I hope that the Home Ministry will take it more seriously and try to recruit as many Scheduled Caste people as possible.

As regards giving financial assistance to Scheduled Castes for improving their condition, they must be given all assistance to start some industries. At present though there are many facilities provided, it is not possible for the community to take advantage of them because of their ignorance.

Sir, there is a tendency among certain backward and some other communities to come in the category of Scheduled Castes. It may be desirable from their point of view. But if you include more and more communities in the category of Scheduled Castes and Scheduled Tribes, how are you going to tackle this problem and how long are you going to extend the special treatment? Those who are deserving must be given all facilities and as soon as possible they must be brought to the level of other communities. The problem will not be solved by adding more communities. Those who are not really Scheduled Castes, or have not suffered in the past should not be taken into this category.

For instance, in my constituency there is a community known as Thandan community. They were not at all Scheduled Castes. They have not suffered any stigma as Scheduled Castes. But some how or other they have now come under the category of Scheduled Castes. I have represented to the Home Ministry to examine this matter. Even in the Census they were not included as a backward class. None of the books written by many eminent authorities has mentioned the name of this community. They are an advanced community and they have occupied a status along with other communities. When the list is revised this fact must be borne in mind and proper steps taken.

श्री गणपति राम (जानपुर-रक्षित-अनुसूचित जातियां) : आदरणीय अध्यक्ष महोदय, शिड्यूल्ड कास्ट्स कमिश्नर ने जो रिपोर्ट दी है, वह प्रशंसनीय है। मैं यह कहना चाहता हूं कि उन्होंने जो रीकमेंडेशन्ज की हैं, अगर सिर्फ उन्हीं को मान लिया जाये, तो देश के हरिजनों और दूसरी बैकवर्ड क्लासिज की सब समस्यायें हल हो जायें। मैंने देश के बहुत से पढ़े-लिखे लोगों को यह कहते सुना है कि जो सुझाव पार्लिमेंट हर साल स्वीकार करे और फिर भी उन को इम्प्लीमेंट न किया जाये, तो फिर यह मज़ाक नहीं तो और क्या है। आज कहा जाता है कि जब से

अस्पृश्यता निवारण का कानून पास हो गया है, तब से देश में छूआछूत नहीं रह गई है। मैंने बहुत से माननीय सदस्यों को भी यह कहते सुना है कि अब तो छुआछात का कानून पास हो गया, अब छूआछत देखने को नहीं मिलती। क्या मैं उन माननीय सदस्यगण से नम्रतापूर्वक यह पूछ सकता हूं कि क्या वे हिन्दुस्तान में कोई भी ऐसा गांव बता सकते हैं, जहां पर छूआछत नहीं है? आज क्या आप इमानदारी के साथ कोई भी ऐसा गांव बता सकते हैं कि जहां पर छूआछूत न हो? कहने के लिये कह दिया जाता है कि अब तो छूआछूत खत्म हो गई है, इसके बारे में कानून बना दिया गया है लेकिन मैं कह सकता हूं कि इसका खात्मा अभी नहीं हुआ है। मैं इस बात को मानने के लिये तैयार हूं कि इसमें कमी जरूर हुई है लेकिन यह खत्म नहीं हुई है। यह कह देना कि जिस दिन से कानून बन गया उसी दिन से छुआछूत खत्म हो गई, गलत बात है। उस दिन तक तो छूआछूत थी और उसी दिन से वह समाप्त हो गई, इसको कौन मान सकता है। इस तरह की चीज़ को कोई भी रीजनेबल माइंडिड आदमी मानने के लिये तैयार नहीं हो सकता। देहातों में अगर हम छुआछूत को पाते हैं तो शायद हमको तकलीफ कमहोती है लेकिन जब हम पढ़े लिखे लोगों में छूआछूत की भावना को पाते हैं तो ज्यादा तकलीफ होती है। आज जब हम आफिसस में जाते हैं तो वहां पर भी इन लोगों के लिये अलग से सुराहियां अलग से गिलास रखे हुए पाते हैं। सेंट्रल गवर्नमेंट के आफिसस में या स्टेट गवर्नमेंट के आफिसिस में कहीं भी आप जाकर देखें ये चीज़ें आपको अलग से पड़ी हुई मिलेंगी। मैं पूछना चाहता हूं कि क्या इस चीज़ को खत्म करने के लिए आपकी तरफ से कोई सर्क्युलर इशू किया गया है और अगर नहीं किया गया है तो क्यों नहीं किया गया है? पढ़े लिखे लोगों में जब इस तरह की भावना प्रबल हो तो यह इस बात की निशानी समझी जाएगी कि मर्ज़ घटने के बजाय बढ़ ही रहा है और छूआछूत की भावना को प्रोत्साहन दिया जा रहा है।

मन्दिर प्रवेश का भी प्रश्न उठता है। काशी विश्वनाथ मन्दिर में हरिजनों के प्रवेश की बात बड़े जोरों से फैली थी। मैं क्या शैड्यूल्ड कास्ट कमिश्नर से यह पूछ सकता हूं, मन्त्री महोदय से पूछ सकता हूं कि मन्दिर प्रवेश के मामले में जो फण्ड हमारी सरकार ने मंजूर किया है, उसमें से कितना धन खर्च किया गया है और साथ ही साथ छूआछूत को कम करने के लिये जो धन रखा गया था उसमें से कितना खर्च किया गया है। मैंने देखा है कि इन कामों के लिये जितना धन यहां से स्टेट गवर्नमेंट्स को जाता है वह खर्च नहीं हो पाता है और हर साल लैप्स होता है। अगर इस तरह से धन लैप्स हो जाता है तो क्यों इसकी रिपोर्ट उनसे नहीं मांगी जाती है और क्यों उनके खिलाफ कोई एकशन नहीं लिया जाता है? मैं चाहता हूं कि इसके बारे में आप सख्त कदम उठायें।

अब मैं भूमि समस्या के बारे में कुछ कहना चाहता हूं। इसको हल करने की जिम्मेदारी स्टेट गवर्नमेंट्स पर है। साथ ही साथ हरिजनों की आर्थिक समस्याओं को हल करने की जिम्मेदारी उन पर है। हजारों एकड़ ऊसर, पड़ती और बंजर जमीन पड़ी हुई है लेकिन इसको हरिजनों को नहीं दिया जा रहा है। भूमि सुधार कानून पास हो जाने के बावजूद भी इस जमीन को उनमें नहीं बांटा गया है। यहां तक कि आचार्य विनोबा भावे को जो जमीन दान-स्वरूप मिली है उसमें से कुछ जमीन तो इन लोगों को दे दी गई है लेकिन इसकी एण्ट्री अभी तक भी कागजों में नहीं की गई है। उत्तर प्रदेश में और शायद दूसरे प्रदेशों में भी चकबन्दी हो रही है। चकबन्दी कानून में यह व्यवस्था है कि इनके बसने के लिए जमीन छोड़ी जाय, चारागाह के लिये जमीन छोड़ी जाए। लेकिन उत्तर प्रदेश में

[श्री गणपति राम]

ऐसे उदाहरण भी देखने को मिलते हैं कि जहां हरिजनों का घर मौजूद है, आस पास की जमीन उनकी है, किन्तु चकबन्दी में उनके घर और जमीन दूसरों को दे दिए गए हैं और उनको ऐसी जमीन दे दी गई है कि जहां पर कभी काश्त नहीं होती थी । चकबन्दी करते वक्त अगर हरिजनों की आर्थिक समस्याओं को इस तरह से हल किया गया तो इसका नतीजा यह होगा कि उनकी हालत अच्छी होने के बजाय खराब हो जाएगी । इस वास्ते मैं चाहता हूं कि इस ओर भी आपका ध्यान जाए ।

अब मैं उद्योग और व्यापार के बारे में कुछ कहना चाहता हूं । इण्डस्ट्रियल फाइनेंस कारपोरेशन इसलिए बनाई जाती है कि छोटे मोटे उद्योग धंधों को पनपाया जाए और जो इन धंधों को शुरू करते हैं उनको लोन दिए जाते हैं, तकावी दी जाती है । मैं जानना चाहता हूं कि माननीय गृह मन्त्री महोदय ने क्या किसी भी इण्डस्ट्रियल कारपोरेशन से या किसी भी स्टेट सरकार से यह पूछा है कि हरिजनों को उद्योग धंधे चलाने के लिये कितना पैसा दिया गया है और अगर उनको कुछ भी नहीं दिया गया है तो इसके क्या कारण हैं ? क्यों उनके साथ इस तरह का डिसक्रिमिनेशन किया जाता है, यह मैं समझ नहीं पाया हूं । जो शर्तें तकावी के लिये निर्धारित हैं उनमें हरिजनों को क्या कंसेशन दिया गया है, यह भी मैं आपसे जानना चाहता हूं । मैं तो यही जानता हूं कि उनके लिये भी वही शर्तें हैं जो दूसरों के लिए हैं कि उनके पास जमीन हो या प्रापर्टी हो । अगर इस तरह की शर्तें उनके लिए भी रखी जायेंगी तो पंचवर्षीय योजनाओं में या कानूनों में आप उनको जो सहायता पहुंचाना चाहते हैं वह उन तक नहीं पहुंच सकेंगी । मैं आप से जानना चाहता हूं कि अगर आपने उनके साथ इस तरह की सख्तियां कीं तो क्या उनके दिलों में आपके खिलाफ आग प्रज्वलित नहीं होगी ? अगर वह होती है तो इसकी जिम्मेदारी किस पर होगी ?

जहां तक लाइसेंस और परमिट देने की बात है, उसमें भी इनके साथ डिसक्रिमिनेशन किया जाता है । चाहे ट्रान्सपोर्ट का परमिट देने की बात हो या लाइसेंस देने की बात हो, वे हरिजनों को नहीं दिए जाते हैं । आप अपने किसी भी विभाग से पूछिये, ट्रान्सपोर्ट विभाग से पूछिये, उद्योग विभाग से पूछिये, या किसी दूसरे विभाग से पूछिये कि इनको कितना कोटा दिया गया है, कितने परमिट दिए गए हैं, आपको पता चलेगा कि इनको बिल्कुल भी नहीं दिए गए हैं । इस तरह का उनके साथ डिसक्रिमिनेशन करके कैसे आप उनकी आर्थिक समस्याओं को साल्व कर सकते हैं ? मैं चाहता हूं कि आप ऐसे उदाहरण हमारे सामने, कण्ट्री के सामने पेश करें जिनसे पता चलता हो कि आप सचमुच में और सही तरीके से इनका उद्धार करना चाहते हैं ।

हमारी सरकार पढ़ने के लिए फीस माफ करती है, मुफ्त किताबें देती है और उनको पढ़ने के लिए दूसरे तरीकों से प्रोत्साहन देती है । लेकिन मैंने देखा है कि स्कालरशिप वितरण का काम स्टेट गवर्नमेंट्स के सुपुर्द कर दिया गया है और इसमें काफी दिक्कत का सामना करना पड़ रहा है । मैंने यह भी देखा है कि जिस तरीके से विद्यार्थियों की संख्या बढ़ती जा रही है उसी अनुपात में शैड्यूल्ड कास्ट और बैकवर्ड क्लासिस को दी जाने वाली रकम में बढ़ोतरी नहीं की जा रही है । मैं कई वर्ष तक स्कालरशिप बोर्ड का मेम्बर रहा हूं और मैं विद्यार्थियों की तकलीफों को जानता हूं । बैकवर्ड क्लासिस के विद्यार्थियों को और खास तौर से हरिजनों को जिन के बारे में यह कहा जाता है कि सैंट परसेंट को स्कालरशिप दिये जाते हैं, वे उनको नहीं मिल पाते हैं । जिसको स्कालरशिप एलाट किया जाता है उसे छः छः और आठ आठ महीने तक पैसा नहीं मिलता है । उत्तर प्रदेश में कुछ ऐसे भी उदाहरण मुझे देखने को

मिले हैं जिनको कि मैंने माननीय मन्त्री जी और स्कालरशिप बोर्ड के सामने पेश किया है कि रुपया एलाट कर दिया गया है लेकिन उसको कालेज की प्रिंसिपल ने और टीचर्स ने खा डाला है और वह विद्यार्थियों को नहीं मिला है। अगर किसी ने शिकायत की तो बैड रिमार्क्स दिए गए और उसको एग्जेमिनेशन में एपीयर नहीं होने दिया गया और उसके रास्ते में हर्डल्ज पैदा की गईं। अब उत्तर प्रदेश में यह कानून बना दिया गया है, यह सर्क्युलर भेज दिया गया है कि शैड्यूल्ड कास्ट के लड़कों की फीस लगादी जाए । यह शायद इसलिए किया गया है कि हरिजनों की जितनी फीस माफ की जाती थी, वह रकम स्टेट सरकार कालेजों के प्रिंसिपलों को दे दिया करती थी और चूंकि कहीं कहीं प्रिंसिपलों और टीचरों ने यह बेईमानी शुरू कर दी कि कि हरिजनों के नाम पर गैर-हरिजनों की फीसें माफ कर दीं, इस वास्ते हरिजनों की फीस माफी का जो कानून है उसको ही खत्म कर दिया जाए । यह जो उन लोगों ने कमजोरी दिखाई या बेईमानी की, इसको फिर न होने देने के लिए यह तरीका ढूंढ निकाला गया है कि सभी हरिजन लड़कों की फीस जो माफ की जाती थी, वह ही खत्म कर दी जाए और उनसे फीस ली जानी शुरू कर दी जाए । इसका नतीजा यह हो रहा है कि जो लड़के फीस माफ हो जाने की वजह से पढ़ लिया करते हैं, पन्द्रह बीस रुपया जो उनको मिल जाया करते थे, उसकी वजह से पढ़ लिया करते थे, वे भी अब पढ़ने से वंचित हो गए हैं । अगर आप हरिजनों को उद्योग और व्यापार चलाने के लिए पैसा नहीं दे सकते हैं तो क्या उनको फ्री एजुकेशन भी देना आपके लिये मुश्किल हो गया है ? एक हिन्दुस्तानी की हैसियत से मैं आपसे और इस पार्लियामेंट से पूछना चाहता हूं कि क्या आप उनको शिक्षा से भी वंचित करना चाहते हैं ?

यूनिवर्सिटी ग्राण्ट्स कमीशन की रिपोर्ट पर जब बहस हो रही थी तो माननीय मन्त्री जी ने कहा था कि हायर एजुकेशन के मामले में यह रेस्ट्रिक्शन लगाई जा रही है कि जिन लड़कों के मार्क्स कम हैं, उनको एडमिट न किया जाए । शैड्यूल्ड कास्ट और बैकवर्ड क्लासिस के लड़के जिन पर सदियों से यह रेस्ट्रिक्शन लगी चली आ रही है कि वे पढ़ नहीं सकते हैं, क्या आज की सरकार भी आज के जमाने में उन पर भी इस किस्म की रेस्ट्रिक्शन लगा कर यह नहीं समझती है कि उन पर एक तरह से बैन लगाया जा रहा है कि वे आगे नहीं पढ़ सकते हैं ? अगर उनको आगे पढ़ने नहीं दिया जाता है तो वे किस तरह से कम्पीटीशन्ज में बैठ सकेंगे ? और अगर वे कम्पीटीशन्ज में नहीं बैठ सकेंगे तो क्या उनके दिलों में आप बगावत पैदा करने का मसाला नहीं दे रहे हैं ? अगर इस तरह की चीज देश में होती है तो इसकी जिम्मेदारी किस पर होगी ? इस तरह की भावना पैदा होने का मौका ही नहीं दिया जाना चाहिये । वे लोग जो कि सदियों से पिछड़े हुए हैं समझते हैं कि आज की सरकार उनके लिए कुछ करना चाहती है और कुछ कर भी रही है लेकिन इस तरह की रेस्ट्रिक्शंज लगा कर आप उनकी इस भावना को ठेस पहुंचायेंगे और मैं चाहता हूं कि उन पर इस तरह की रेस्ट्रिक्शन न लगाई जाए ।

नौकरियों में कोटे और रिजर्वेशन की बात भी की जाती है । क्या मैं पूछ सकता हूं कि सैंटर या एस्टेट के किसी मिनिस्टर ने अपने ही विभाग में यह देखने का प्रयत्न किया है कि १८ परसेंट या १६ परसेंट या १२ परसेंट जो भी नौकरियां उनके लिए हैं, उनको दी गई हैं या नहीं दी गई हैं और अगर नहीं दी गई हैं तो इसकी जिम्मेदारी किस पर है । मैं पूछना चाहता हूं कि आप ईमानदारी से उनके हिस्से की नौकरियां उनको देना चाहते हैं या आपकी नीयत में कुछ फर्क है । मैं चाहता हूं कि इस बारे में उदाहरण आप खुद पेश करें, माननीय गृह मन्त्री जी खुद पेश करें और अपने

[श्री गणपति राम]

ही डिपार्टमेंट वे इन लोगों के साथ न्याय करें। मुझे पिछले साल का पता है कि आई० ए० एस० में शैडयूल्ड कास्ट के दो सौ कैंडिडेट्स ने क्वालिफाई किया था और उन में से सिर्फ दस ही लिए गए थे। इस तरह की चीज क्यों होती है, मैं नहीं समझ पाया हूं। एक तरफ कहा जाता है कि ड्यूली क्वालिफाइड कैंडीडेट्स नहीं मिलते हैं और दूसरीतरफजहां दो सौ कैंडीडेट क्वालिफाई करते हैं और रिजर्वड कोटा १८ या २७ होते हुए भी सिर्फ दस ही लिये जाते हैं। इस वास्ते यह कहना कि क्वालिफाइड कैंडीडेट्स इन लोगों में से नहीं नहीं मिलते हैं, बहाना नहीं तो और क्या है? शैड्यूल्ड कास्ट लोगों के अन्दर पढ़े लिखे आदमियों की कमी नहीं है। अगर इनमें से आपको काबिल एडमिनिस्ट्रेटर मिल सकते हैं, काबिल कांस्टीट्यूशन मेकर मिल सकते हैं, रेल मिनिस्टर मिल सकता है, एम० एल० ए० मिल सकते हैं तो क्या एक मामूली चपड़ासी की जगह के लिए, कानूनगो की जगह के लिए, क्लास ३ पोस्ट के लिए या क्लास २ पोस्ट के लिए काबिल आदमी नहीं मिल सकते हैं?

अगर उनको काबिल बनाने की बात है तो इसकी जिम्मेदारी किसके ऊपर है? काबिल बनाने के रास्ते उनके लिये खुले नहीं रक्खे गये। आज उन्हें काबिल बनाने की जिम्मेदारी हमारी सरकार के ऊपर है, होम मिनिस्ट्री के ऊपर है। आप उन लोगों को पढ़ने का मौका दें, ट्रेनिंग का मौका दें और काबिल बनायें। आज आई० ए० एस० की ट्रेनिंग के लिये इलाहाबाद में कोचिंग क्लासेज चलते हैं, लेकिन सुनने में आता है कि वहां पर डिस्क्रिमिनेशन किया जाता है। कहीं पर होस्टलों में यह चीजें चलती हैं। उन लोगों के लिये खाना नहीं बनाया जाता, कहीं पर दूसरी तरह से छुआछूत चलता है। उनके बर्तनों को मांजने का काम कहार नहीं करते हैं। ब्राह्मण उनकी थाली नहीं छूना चाहते। मुझे यह जमाना याद आता है जब आज से २० वर्ष पहले बनारस हिन्दू यूनिवर्सिटी में यह समस्यायें पैदा हुईं। जब भी हरिजन विद्यार्थियों के साथ वहां पर छुआछूत का बर्ताव किया गया तो वहां पर पंडित मदन मोहन मालवीय ने वहां के ब्राह्मणों और कहारों को निकाल दिया। लेकिन आज मैं क्या देखता हूं कि इन चीजों को बढ़ावा दिया जाता है। जो आफिसर शेड्यूल्ड कास्ट्स के लोगों की कांफिडेंशल रिपोर्ट्स को खराब करते हैं उनको प्रमोशन दिया जाता है। आज स्थिति यह है कि हरिजन लोगों को उनका ड्यू शेअर भी नहीं मिलता है। क्या मैं आपसे पूछ सकता हूं कि क्या वजह है कि आप आज इन्द्र देव प्रसाद जसे शेड्यूल्ड कास्ट्स के शाइनिंग केन्डिडेट को, जो मैट्रिक पास करने के बाद अपनी मेरिट्स से एम० ए० पास करता है, पी० सी० एस० की परीक्षा पास करता है और यू० पी० की सर्विस में आता है, यहां पर उसे सेक्शन आफिसर का ग्रेड दिया जाता है? चूंकि उसे उसका ड्यू शेअर नहीं दिया गया इसलिये उसने उद्योग भवन से कूद कर आत्म हत्या कर डाली। इसी प्रकार एक उदाहरण मैं बनारस का दे सकता हूं। वहां पर एक जे० आर० सोलंकी, चीफ मार्केटिंग आफिसर हैं, उसका दोष इतना ही है कि वह ईमानदार हैं और वह चाहता है कि जो असके सबार्डिनेट्स हैं वे घूस न लें। केवल उसकी ईमानदारी ही एक वजह है जिसके कारण उस के सबार्डिनेट्स उससे नाराज हैं। वे कहते हैं कि तुम नहीं लेते तो न लो, हमको क्यों मना करते हो? उन लोगों ने ब्राह्मण चपरासियों को उकसा कर कहा कि उसको थप्पड़ मार दो। उस आदमी को आफिस में थप्पड़ मारा गया। आज इस तरह की बातें सभी जगह हो रही हैं। रेलवे सर्विस कमिशन में हो रही हैं,

इलाहाबाद सर्विस कमिशन में हो रही हैं, मद्रास सर्विस कमिशन में हो रही हैं। आज यह सुनने में आता है कि जब तक शेड्यूल्ड कास्ट के कण्डिडेट की जाति नहीं मालूम होती है और वह फर्स्ट क्लास आता है तब तक तो उसे प्रिफरेंस दिया जाता है, लेकिन जैसे ही यह मालूम हो जाता है कि वह शेड्यूल्ड कास्ट का है वैसे ही इंटरव्यू में या वाइवा-वोसी में उसके नम्बर काट लिये जाते हैं, हां दुर्भाग्य से अगर जानकारी नहीं मिल सकी और उसका सेलेक्शन हो गया तो बात दूसरी है। अगर इस तरह की बातें आजाद देश के अन्दर पढ़े लिखे लोगों में चलें तो इसको सोचा जाना चाहिये कि क्या यह देश के लिये मुनासिब होगा। मैं नम्रतापूर्वक कहना चाहता हूं कि अगर इस तरह की चीजें देश के अन्दर चलें तो यह हमारे और आपके लिये बड़ी खतरनाक चीज होगी। हम और आप देश के जागरूक नागरिक की हैसियत से आज सरकार के आभारी हैं कि वह आज इतना कार्य कर रही है हरिजनों के लिये, लेकिन अगर आप देश से जातीयता और साम्प्रदायिकता को तो खत्म करना चाहते हैं तो देश के भीतर इसके पक्ष में भावनायें पैदा करें। हमेशा से देखा गया है कि जो मेजारिटी वाले होते हैं वे माइनारिटी तर कम्यूनल होने का दोष लगाते हैं। अगर हम अपने हकूक की मांग करते हैं तो कह दिया जाता है कि हमारा माइन्ड कम्यूनल है। अगर इस तरह की भावनायें पैदा की जाती हैं तो मैं पूछता हूं कि उससे समस्या हल होगी या यह समस्या और बढ़ेगी ? इससे यह समस्या बढ़ेगी और उसकी जिम्मेदारी आप सब के ऊपर आयेगी। देश के जिम्मेदार नागरिक की हैसियत से, जिम्मेदार सरकार की हैसियत से हमारा और आपका कर्त्तव्य है कि ईमानदारी बरतें जिससे कि देश में बढ़ता हुआ कम्यूनलिज्म और परोकियलिज्म खत्म हो।

श्री पु० रामस्वामी (महबूबनगर-रक्षित-अनसूचित जातियां) : उपाध्यक्ष महोदय, मैं आपका आभारी हूं कि आपने मुझे शेड्यूल्ड कास्ट्स और शेड्यूल्ड ट्राइब्ज के कमिश्नर की रिपोर्ट पर कुछ कहने की अनुमति दी है।

आज ट्राइब्ज में बहुत से ऐसे लोग आ जाते हैं जिन को डिनोटिफाइड ट्राइब्ज कहा जाता है। सही मानों में आंध्र प्रदेश में दो हिस्से हैं : आन्ध्र और तेलंगाना। आन्ध्र में येरक्कला, येनाधी, कुक्कली आदि ऐसी कई ट्राइब्ल कास्ट्स हैं जिनको डिनोटिफाइड ट्राइब्ज में मिला दिया गया है परन्तु तेलंगाना के हिस्से में उनको नौटिफाइड ट्राइब्ज नहीं माना जाता, उनको बैकवर्ड क्लासेज में ही गिना गया है। वहां पर कुछ और लोग भी हैं जिनको डिनोटिफाइड ट्राइब्ज में मिला दिया गया है जिनको पहले जरायम पेशा के नाम से कहा जाता था। उनमें से मुगाली, बन्जारी, गोंड आदि कम्यूनिटीज के जो लोग हैं उनकी जो परिस्थिति है उससे भी खराब उन लोगों की हालत है जिनको येरक्कला, येनाधी, कुक्कली आदि कहा जाता है और जिनको गान्ध्र में ट्राइबल्स में ट्रीट किया जाता है। मैं समझता हूं कि इन जातियों को तेलंगाना में भी डिनोटिफाइड ट्राइब्ज में शामिल करना मुनासिब होगा। जब डिप्टी होम मिनिस्टर साहब हैदराबाद आये थे तो मुझे उनको इन एरियाज में ले जाने का मौका मिला था। उन्होंने इन लोगों की खराब आर्थिक दशा को देखा और उनकी भी यही राय थी कि इन लोगों को डिनोटि-फाइड ट्राइब्ज में शामिल करना चाहिये। ऐसा नहीं होना चाहिये कि आन्ध्र प्रदेश में ही एक तरह के लोगों के लिये दो अलग-अलग सिस्टम हों।

इतना ही नहीं, हरिजनों की हाउसिंग के सिलसिले में भी इस तरह की चीजें चलती हैं। तेलंगाना में पहले खाली सब्सिडी ३२० रु० दी जाती थी जब कि आन्ध्र में २५० रु० सब्सिडी के दिये जाते थे, ५०० रु० लोन के रूप में दिये जाते थे। और उनका कंट्रिब्यूशन २५० रु० बंधा हुआ था और

[श्री पु० रामस्वामी]

उनको १,००० रु० के मकान बनाने की सुविधा दी जाती थी। तेलंगाना में यह बात नहीं थी। जो सब्सिडी आन्ध्र में दी जाती है वही तेलंगाना में दी जानी चाहिये। मगर सन् १९५७–५८ और १९६८-५९ में जो कालोनीज एगिजस्टेंस में आई उनके लिये कुल ३२० रु० दिये गये। इस ३२० रु० में उनके मकान नहीं बन सकते थे और इसलिये वे मकान उसी तरह से बने हुए पड़े हैं और यह सबब्सिडी उनके किसी भी काम नहीं आई। जितना कुछ उस समय बना लिया गया था उस से अधिक वे नहीं बना सके और जो हिस्सा बना था वह भी गिरने लगा।

हरिजनों के लिये एजुकेशनल फैसिलिटीज पहले से भी कम हो गई हैं। इंडिपेंडेंस आने के पहले और आन्ध्र बनने के पहले यह जरूर है कि कुछ ही लोगों को स्कालर्शिपस वगैरह मिलते थे लेकिन फिर भी जिनको मिलते थे वे अपनी एजुकेशन कम्प्लीट कर सकते थे। लेकिन आज इस तरह की चीजें मालूम हो रही हैं कि चूंकि मैट्रिकुलेट्स और अनक्वालिफाइड मैट्रिकुलेट्स को होस्टलों से निकाल दिया गया इसकी वजह से वे केवल थर्ड क्लास में ही पास हुए या कम नम्बर लाये। अगर उन लोगों को कुछ ज्यादा मदद दी जाती तो बेहतर होता। चूंकि उनको मदद नहीं दी गई इसलिये वे थर्ड क्लास में आये। उनको नाइन्थ के बाद घर वापस भेज दिया गया। होस्टलों में कोई ऐसी गुंजाइश नहीं है जिससे लोगों का उत्साह पढ़ने में बढ़ रहा हो। इसकी तरफ भी आपको तवज्जह करनी चाहिये। सेंट्रल गवर्नमेंट वास्तव में मदद तो करती है लेकिन यह नहीं देखती कि सही मानों में वह मदद उन लोगों तक पहुंच रही है या नहीं। उस पर न लेजिस्लेचर में बहस होती है और न गवर्नमेंट आफिसर्स ही उस ओर अधिक ध्यान देते हैं। इस तरह के मामले पंचायतों और जिला परिषदों में जाते हैं, पंचायत समितियों में जाते हैं लेकिन वहां कौन से ऐसे लोग हैं जो इस तरह के मामलों को समझते हैं? मैं समझता हूं कि बेहतर होता कि जो रिटायर्ड लोग हों वे इन समितियों में बैठा करें, वे सरपंच हों इन ग्राम पंचायतों के और जिला परिषदों के ऐसे लोग ग्राम पंचायतों और पंचायत समितियों में जाते हैं जिनको यह ज्ञान नहीं है कि कैसे हरिजनों की तरफ देखा जाय और अनटचेबिलिटी को दूर किया जाय। आज भी पंचायत राज में ग्राम पंचायतों की मीटिंगें होती हैं तो हरिजन नीचे बैठते हैं। यहां तक कि जो सिटीज के पास की पंचायत हैं उनमें भी यही हालत है। वहां पर भी वे लोग नीचे बैठते हैं और ऊंची जाति के लोग कुर्सियों पर बैठते हैं। तथा पंचायत करते हैं।

गांवों में हरिजनों के लिये बावड़ी आदि बना कर पीने के पानी का कोई प्रबन्ध नहीं है। जब गृह मंत्री जी हमारे यहां आये थे तो मैंने उनको दिखाया था कि हरिजनों को पीने के पानी की कितनी कठिनाई है। वे लोग पशुओं के पीने का पानी ले जाकर पीते हैं। और यह चीजें कहीं दूर नहीं शहरों के पास ही हो रही है। वहां पर लोगों को पीने का पानी नहीं है। यह चीज बेगमपेट एअर पोर्ट के पास हो रही है। वहां बिजली नहीं है। हुकूमत को लिखते रहते हैं लेकिन कोई इन्तिजाम अभी तक नहीं हुआ है।

हमारे हरिजनों का मुख्य आधार भूमि है। पहले हरिजनों को कुछ जमीन इनाम के तौर पर मिली हुई थी उस पर वे काश्त करते थे। उसका पट्टा नहीं था। हिरजनों को दूसरी जमीन देने की बात कह कर उनसे वह जमीन ले ली गई और दूसरे लोगों ने उसके पट्टे करा लिये। इसके अलावा ग्रेजिंग लैंड १० परसेंट छोड़ने का हमारे यहां कायदा है। लेकिन जिन बड़े लोगों की पटेल पटवारी के पास पहुंच है उन्होंने उसमें से काफी जमीन अपने नाम करवा

ली है । जिन लोगों के पास सौ-सौ एकड़ जमीन है उन लोगों ने इस जमीन पर कब्जा कर लिया है । और हरिजनों के पास किसी तरह की भी जमीन नहीं है । मैंने पहले भी इसके बारे में अपने भाषण में कहा था जब तक यह दस परसेंट जमीन हरिजनों को नहीं दी जाएगी तब तक उनकी हालत में कोई सुधार नहीं होगा । पहले आन्ध्र राज्य में दस परसेंट जमीन ग्रेजिंग के लिये छोड़ने का नियम था लेकिन उसमें से बहुत सी जमीन और लोगों ने ले रखी है । मैं चाहता हूं कि हकूमत इस पर गौर करे और कम से कम पांच परसेंट जमीन तो हरिजनों के लिये दे ।

बहुत सी जमीन जिसे मसूरा यानी फारेस्ट कहते हैं वह केवल नाम के लिए फारेस्ट है । उसके ऊपर लोग अपना धन्धा करते हैं और ब्लैक मारकेटिंग करते हैं और उसके कारण बहुत से बड़े-बड़े लोग अपने ऐस्टेट्स बनाए बैठे हैं । अगर यह जमीन हरिजनों को दे दी जाए तो उनकी समस्या बहुत कुछ हल हो सकती है । इस तरह की कुछ जमीन को हरिजनों ने खेती लायक बना कर उसमें खेती करना शुरू किया है । इससे उनकी रोटी की समस्या भी हल होती है और देश के लिये अनाज भी पैदा होता है । मगर इसके लिये उनसे फाइन और तावान लिया जाता है । एक-एक एग्रीकल्चरिस्ट से दस-दस पन्द्रह-पन्द्रह और बीस-बीस मर्तबा तावान लिया जा चुका है मगर उनके नाम पट्टा नहीं होता । बाद में इंटेरेस्टेड लोग उस जमीन पर कब्जा कर लेते हैं और उनके नाम में पट्टा कर दिया जाता है । इस लिये जब तक भूमि समस्या हल नहीं की जाएगी तब तक हरिजनों का उद्धार नहीं हो सकेगा । ग्राम पंचायत उनके इंटेरेस्ट को नहीं देखती । एक मर्तबा ग्राम पंचायत की शिकायत की गई थी तो दूसरी बार वे ऐसे मेम्बरों को लाये हैं जो नीचे बैठते हैं । मुझे नहीं मालूम कि हमारी पंचायतें किस तरफ जा रही हैं । मुझे ऐसा लगता है कि हम हरिजनों की जो हालत है वह ऐसी होती चली जा रही है जैसी कि आजादी मिलने के पहले थी । आजकल अफसरों और कलक्टर के हाथ में कोई अधिकार नहीं हैं । जो सेंटर से हरिजनों लिये ग्रांट होती उस पर चैक रखने का कुछ अधिकार कलक्टर को होना चाहिये और उनको देखना चाहिये कि जिसको वह पहुंचना चाहिये उसको पहुंचा या नहीं । लेजिस्लेटर्स को इस चीज को डिसकस करना चाहिये । सेंटर को भी स्टेट में अपनी कुछ मैशीनरी रखनी चाहिये कि जो मालूम करे कि जिसके लिये सहायता दी गई है उसको मिलती है या नहीं । अगर उसको नहीं पहुंचती है तो उसको पहुंचाने का प्रयत्न करे । अगर ऐसा नहीं किया जायेगा तो हरिजनों की दशा नहीं सुधर सकती । इन हालात में हरिजनों की कोई तरक्की नहीं हो सकती ।

श्रीमती उमा नेहरू (सीतापुर) : श्रीमान् जी, हर साल हमारे सामने शिड्यूल्ड कास्ट और शिड्यूल्ड ट्राइब्स का प्रश्न आता है । ऐसा मालूम होता है कि हम इस काम को किसी सालाना जलसे या सैरिमनी के तौर पर कर रहे हैं । लेकिन कल से जो भाषण हो रहे हैं और अभी जो आन्ध्र के भाई ने बातें बतायी हैं उनको सुनकर बड़ा दुःख हुआ । जब हमने महात्मा गांधी के सामने इस मूवमेंट को शुरू किया था तो हमारा तर्ज दूसरा था, हमारी हिम्मतें दूसरी थीं । लेकिन महात्मा गांधी जिस काम को छोड़ गए थे उसको आज तक हम पूरा करने में सफल नहीं हो पाए हैं । मैं सोचती हूं कि वही महात्मा गांधी के चेले तो हम सब हैं । उनके साथ-साथ आजादी की लड़ाई लड़के हम यहां आए हैं । लेकिन आज यह सामाजिक उन्नति हम नहीं कर पा रहे हैं । यह काम सिर्फ कानून से होने वाला नहीं है । यह काम तो समाज को ही करना होगा । इसके लिए हमको समाज की सारी मैंटलिटी और साइकालोजी को बदलना होगा । आज हालत यह है कि हमारे

[श्रीमती उमा नेहरू]

समाज के आधे अंग पर फालिज गिरा हुआ है। जिनको हम हरिजन कहते हैं वही वह अंग है। अगर हमको उस अंग को ठीक करना है, अगर हमको हरिजनों को उठाना है तो हमको उनके साथ दूसरा बरताव करना होगा।

हरिजन यहां आकर अपनी तकलीफें ब्यान करते हैं और मैं समझती हूं कि उनकी ये तकलीफें सही हैं। मैं खुद भी घूमती हूं और उनकी इन तकलीफों को देखती हूं। मैं क्या बताऊं कि किस तरह से यह जाति पांत की बीमारी हमारे देश में फैली हुई है और कितने झगड़े इसकी वजह से होते हैं। और तमाशा यह है कि जितने भी इलेक्शन होते हैं उतनी ही यह जाति पांत और ज्यादा पनपती जाती है। और यह खराबी केवल हरिजनों तक ही सीमित नहीं है। मैं देखती हूं कि कहीं ठाकुर ब्राह्मण एक दूसरे के खिलाफ हैं, कहीं कायस्थ और बनिए एक दूसरे के खिलाफ हैं। ये इस तरह की चीज हैं जो एक मुल्क को बरबाद कर सकती हैं। हमारे सामने ये मुश्किलें हैं।

अभी आन्ध्र के भाई वहां के हरिजनों की तकलीफें ब्यान कर रहे थे। मेरी समझ में नहीं आता कि आजकल के जमाने में जब कि कांग्रेस पार्टी का शासन है उनको इतनी मुसीबत कैसे आ रही हैं। मैं ने देखा है कि कई जगह हरिजनों को कुवों से पीने का पानी मिलता है, बहुत जगह नहीं भी मिलता, बहुत जगह ऐसी भी हैं जहां हरिजनों के लिए अलग कुवें हैं। मैं देहात में जाती हूं तो देखती हूं कि और लोग एक जगह बैठते हैं तो हरिजनों को दूसरी जगह बिठाया जाता है। मैं हरिजनों के पास चली जाती हूं लेकिन जब मैं हरिजनों के पास से बैठ कर आती हूं तो जिस घर में मैं ठहरी होती हूं वे लोग कहते हैं कि तुम ने उनको छुआ है इसलिए स्नान करो। यह चीज आज भी हमारे सामने हैं।

सरकार ने हरिजनों की उन्नति के लिए काफी धन खर्च किया है। उनको स्कालरशिप भी दिए जाते हैं। मैं खुद मसूरी गयी थी आई ए० एस० कालिज देखने के लिए और यह देखने के लिए कि हिरजन लड़के वहां किस तरह तरक्की कर रहे हैं। ये सब चीजें हम कर रहे हैं। इतना होने के बाद भी हम देखते हैं कि हरिजनों की बहुत सी शिकायतें बनी हुई हैं जिनको हमारे भाई यहां बतलाते हैं। मैं देखती हूं कि इतना करने के बाद भी हम उनका कानफिडेंस नहीं प्राप्त कर सके हैं। जो हमने आज व्याख्यान सुने उनसे मालूम होता है कि हरिजनों का हमारे अन्दर कानफिडेंस नहीं है। यह काम कानून बनाने से नहीं हो सकता है। हमारे लिए सबसे पहली जरूरी चीज यह है कि हम हरिजनों में कानफिडेंस पैदा करें। हमको उनमें मिल कर रहना है और दिखाना है कि जो उनका दुःख है वह हमारा दुःख है और हमारा दुःख इनका दुःख है। यह चीज हमारे सामने हैं। लेकिन कल जैसा मेरी बहन ने कहा मैं कहती हूं कि इसमें कोई शक नहीं है कि मौडर्न दुनिया है और वह आगे बढ़ रही है और हम भी पीछे पीछे दुनिया के संग आगे बढ़ रहे हैं लेकिन कल जैसे हमारे सदन में भंगियों की चर्चा आई उनके द्वारा सिर पैर मैला ढोने की बात आई, हमारे दर्द और औरत भंगी लोग अपने सिर पर पाखाना ढोयें तो यह एक जिल्लत की बात है। हमारे लिए इससे ज्यादा जिल्लत की बात और कोई नहीं हो सकती है कि हमारे देश में इंसानों द्वारा सिर पर मैला ढोने की प्रथा अभी तक बंद नहीं हुई है। इस को कतई बंद होना चाहिए। आप किसी भी बाहर के मुल्क में चले जाइये आपको पाखाना तो क्या मिट्टी और कूड़ा करकट तक भी आदमी सिर पर उठाते हुए नहीं मिलेगा। मिट्टी वगैरह अपने कंधों पर वे उठाते हैं; हमारे देश में मिट्टी और कूड़ा करकट की कौन कहे मैला अपने सिर पर रख कर ढोते हैं और हम उन लोगों से जो कि हमारा मैला ढोते हैं उनसे परहेज करते हैं।

हम अपने मैले से परहेज करते हैं लेकिन दूसरों के सिर पर अपना मैला चढ़ा कर ले जाते हैं। हमें यह चीज बदलनी है। इस बारे में हमारी होम मिनिस्ट्री, हैल्थ मिनिस्ट्री और प्लानिंग मिनिस्ट्री को मिल कर कार्य करना है और सिर पर इस मैले ढोने की लानत को बंद करना है।

यह ठीक है कि आप ने अस्पृश्यता निवारण के लिए कानून बनाये हैं और सरकार देखे कि उन पर ठीक से अमल हो लेकिन मैं आपसे यह कहना चाहती हूं कि केवल कानून बना देने से ही यह काम होने वाला नहीं है। जब तक लोगों की मैंटेलटी और साईकालिजी नहीं बदलेगी तब तक हम कुछ नहीं कर सकेंगे। हम सब ने महात्मा जी से वायदा किया था कि हम अछूतों को गले लगायेंगे और उनका उद्धार करेंगे। उनकी उंगली हमने पकड़ी थी और उनका हाथ पकड़ कर और उनको घसीट कर आगे ले जाने का वायदा हमने किया था। अभी वह वायदा हमारा अधूरा है। हम ने उनके साथ मंदिर में इकट्ठा खड़े होकर "शान्ताकारं भुजगशयनम् पद्मनाभं सुरेशम्" पढ़ा था लेकिन आज भी हम देखते हैं कि हमारे हरिजन भाइयों की बुरी अवस्था है और वे यतीमों का सा जीवन व्यतीत कर रहे हैं।

इस सदन में पहले भी और कल से भी हरिजनों के उत्थान के हेतु एक के बाद एक व्याख्यान हुए हैं। मुझे और ज्यादा न कह कर केवल इतना ही कहना है कि जो यहां पर यह कहा जा रहा है कि हरिजनों को अगर इतने स्कालरशिप्स दिये जायेंगे तो इनकी उन्नति हो जायगी और उनके वास्ते इतने स्कूल खोल दिये जायेंगे तो उनकी उन्नति हो जायगी, मेरा इसके लिए कहना यही है कि खाली इतना ही पर्याप्त न होगा बल्कि उनका उत्थान और उद्धार तभी संभव होगा जब देशवासियों की मैंटलिटी और साइकालिजी बदलेगी। उसके बदले बगैर इनकी उन्नति नहीं हो सकती है और वह ऊपर नहीं उठ सकते हैं। आपको सारे समाज को बदलना है। इसके साथ ही इस काम को करने के लिए हम मे एक मिशनरी स्प्रिट आनी चाहिए। उस मिशनरी जील को लेकर हमें आगे बढ़ना है। मिशनरी स्प्रिट को लेकर समाज के ऊपर हमें एक बहुत गहरा आपरेशन करना है। खाली लम्बी लम्बी बातें करते रहने से यह काम पूरा होने वाला नहीं है। हम देखते हैं कि यहां एक से एक डाक्टर और वैद्य लोग खड़े होकर हरिजनों का इलाज करने के नुस्खे बतलाते हैं, कोई कहता है कि उनको नौकरियां दो, कोई कहता है कि लैंडलेस को लैंड दो, ठीक हैं आप इनके लिए कानून बनायें लेकिन उनका सही इलाज तब तक पूरा नहीं हो पायेगा जब तक कि आप समाज को नहीं बदलेंगे। आप मेहरबानी करके समाज को बदलने की तरफ बढ़िये। हम देखते हैं कि सही इलाज के अभाव में मर्ज खत्म नहीं हो रहा है और हालत कुछ ऐसी बन रही है कि **मर्ज बढ़ता गया ज्यों ज्यों दवा की**। इसलिए मैं फिर मिनिस्टर साहिबा से कहूंगी कि कानून बनाने के साथ साथ उनको लोगों की मैंटेलिटी और साइकालिजो को भी बदलना होगा। खाली कानून से यह काम होने वाला नहीं है।

Shrimati Ila Palchoudhuri (Nabadwip): Sir, I am very grateful to you for having allowed me to participate in this debate. I come from a part of Bengal where the tradition of untouchability in the early days was really done away with by Shri Chaitanya. He embraced everybody with love, and he did succeed in breaking all barriers of caste and untouchability. Hence I feel very proud that in West Bengal at least we have been able to go a little away towards the psychological change which my hon. friend Shrimati Uma Nehru has just mentioned.

As you will find from this report, in West Bengal, we have taken special measures on the Bombay pattern during the past year. You will find also that West Bengal Government have issued instructions to their district officers for "intensification of efforts so that the whole problem may be totally ended by the end of the

[Shrimati Ila Palchoudhuri]

Second Five Year Plan." Actually, we do have some plan for ending this problem in West Bengal. I do grant that it is not so acute as in some other parts of India. But there are some things that are rather disconcerting in this report.

In the first place, I think that the heart of the problem lies in our scavenging services. When we have been able to tackle that, we shall have tackled much of this problem. When Mahatmaji started thinking on this line, the very first thing that he did was to do the work of the scavenger himself to show to India that there was no degradation in this. And why did he do it himself? Just doing it once would not resolve the position as it then obtained, but he really wanted to show that this was the heart of the problem, and that was why he did it himself. So, we must focus all our efforts on getting rid of this problem where all kinds of nightsoil are carried on the head of the person. This has to be looked into.

In this connection, I feel that there are some practical suggestions which I would like to place before the Ministry for their consideration. My first suggestion would be that hand-carts could be made available in greater numbers to the municipalities, if they were of a standard size and their production level was economic.

13.48 hrs.

[MR. DEPUTY-SPEAKER *in the Chair*]

I feel that the Ministry of Home Affairs may take up this matter with the State Governments so that they may place, by and large, orders for the standard-sized hand-carts. You will find that that will actually help in easing the situation more than most other things.

Of course, a psychological change is required. But no laws can change a person's mind or psychology. It is from the heart that the change must take place. So, all our efforts and laws have to be on the practical field. Therefore, I think that standard-sized hand-carts which the municipalities can buy at a cheap rate should be made absolutely the order of the day, by the Home Ministry.

Secondly, I would like to point out that it is only the Punjab Government which has constituted a committee called 'The Scavengers Living Conditions Enquiry Committee'. I hope that all the States will be asked to constitute such committees, because it is only if a committee like this goes into the whole question that a co-ordinated picture can be had of the problem. If such a committee goes into the whole problem, you will find the horrible condition in which the scavengers live in many towns in India; it is really a shame. I can speak of my own constituency in this regard, because I have intimate knowledge of it, but I suppose the position is the same in many other places. Of course, the programme for slum clearance is there for big cities like Calcutta, Bombay and Madras. Slums have to be cleared; I grant that. But what about the small district towns that do not have money of their own? The State Government tells them, "This is a matter of local self-government, and, therefore, we cannot do anything." The Centre does not help them, because they have no money to provide for the matching grants. If you see the sweepers' colonies in Nabadwip, Shantipur and Krishnanagar, you would really weep. I have been to them and I know that unless we can do at least something about the colonies and bring up their standard by providing some sort of amenities to them, it is useless talking in Parliament about a big Report that we discuss every year.

There are some discrepancies in this Report. In one place, it says that State Governments are authorised to make improvements in the slums if they so wish, even if they cannot

actually eradicate the slums. State Governments were always authorised to do so. They can always make improvements. It is no good telling them that they are authorised when small district towns cannot have any money of their own to do this work. So if small municipalities through their State Governments appeal to the Centre, I hope the Centre will consider giving them some *ad hoc* grants for this very purpose, to look after sweepers' colonies in those places.

Secondly, I would like to bring to the notice of the House another aspect. When we talk of tribals, we should remember that the tribals are a part of the picturesqueness of India. Wherever we want to do something for them, let it be done in such a way as not to interfere with their way of life. Let their conditions be brought up to a certain standard where they do not have to change their religion and mode of life, just because they can get something more by doing so. I think it is the duty of the Home Ministry to see that we do not lose all colour in our Indian landscape by their being deprived of many customs, beautiful dances and all sorts of picturesqueness that we are proud of. I think our Prime Minister himself feels very strongly about it, that anything foisted on them should be done very gently so that they are not deprived of their beautiful customs, and that by putting on a certain mundane kind of dress or decor they do not come to think that they have to give up their customs; particularly when they come in contact with civilisation for the first time there is a great deal of danger so far as this is concerned. In Dandakaranya particularly, I would say that we have to be very careful of this. Truck drivers, contractors and so forth go there; I hope Government will see that each case is very carefully scrutinised and that no harm comes to the tribals of Dandakaranya. Our Chief Minister in West Bengal has readily agreed that all amenities accruing to the West Bengal refugees who may go to Dandakaranya will be equally shared by the tribal people of those areas.

Thirdly, I would like to point out one thing. After all, the problem of slum clearance and of scavengers is a very burning problem. There is one thing more we can do about it. Vast sums of money are going to be available particularly to West Bengal to develop greater Calcutta. This money is coming to the State through the Central Government. Could not a part of this foreign aid, which is very big, be diverted to the small district towns to ameliorate the condition of the scavengers' and sweepers' colonies? In many places, the congestion is unthinkable. I hope the hon. Minister will consider this and also ask for the discussion of this Report in State Assemblies, because once it is discussed in the State Assemblies the local problems are focussed.

Lastly, I would like to say only this. After all, there were many speeches saying that students of the Scheduled Castes do not get admission, there are so many applications and only a few of them get admitted and so on. This problem is an all-India problem and many students of other castes also do not get admission if they do not obtain sufficient number of marks. So I do not think that should be an issue to feel sore about, that it is so because they belong to the Scheduled Castes and Scheduled Tribes. But every opportunity must be given to the students belonging to the Scheduled Castes and Scheduled Tribes so that they can compete effectively. In may cases, they do; I know that they make very good students, and we are proud of them.

We have started this machinery and it is useless to say that we have achieved nothing. But much remains to be done and the process of achievement must go hand in hand with the process of a change of heart. Social workers, the Bharat Sevak Samaj and all other voluntary organisation that want to do work in this line must get *ad hoc* help from the Centre and the States after their plans have been thoroughly

[Shrimati Ila Palchoudhuri]

scrutinised and it has ben found that they are doing good work. There is an old Sanskrit saying:

यन् मनसा ध्यायति
तद् वाचा वदति
यत् वदति त्द् कर्मणा करोति
यत् कर्मणा करोति तद् अभिसम्पद्यते

I think we have started thinking about it and talking about it. When we have talked about it, we start working about it.

If we do work on it, we shall become a strong State. It will be a glory to India and there will be no such thing as a backward class or sweepers or any degradation in doing the service that the sweepers do, because all leaders of thought have seen that there is no human barrier separating them. But the practical suggestions to bring this about must be taken in hand by Government; only talk on these lines or the good thought of leaders will not effect it. A change of heart has to come and with the passage of time it will come. It is for all Members of Parliament who are leaders of opinion in their areas to lead the opinion in this respect and also work in a practical way in this sphere.

Shri Ignace Beck (Lohardaga-Rs served-Sch. Tribes): Within these five years that I have been in this hon. House, I have seen how we have been discussing the Commissioner's Report and hearing the Government's reply. It seems to me that right through these five years the performance that is going on is of the same standard and nature. The Commissioner's Report, as it is, is beautiful. During the discussion, Members get excited. Every time excitement has been as high as this time, and the Government's reply is the same. The machinery is there where it was and the achievement is there as it was. Nothing is moving. That is how we gauge the temper of the success or otherwise of the schemes by the temper of this House.

Let us see what is wrong? How is it not moving? The Government are not moving fast or ahead at all. From all corners all the while we are shouting—the Scheduled Castes, Scheduled Tribes and other friends also. The State machinery seems to be exactly in the same position as it was five or even ten years ago. Now, is the constitutional provision wrong? Is the machinery wrong? Or are we wrong? Or are the Government wrong? What is wrong? Something must be wrong? We must find it out. Otherwise, we are wasting our time, the Commissioner is wasting his time and the whole thing is a waste of time, money and everything else.

The Government are the main executive authority. Let the Governments at the Centre and in the States examine this matter thoroughly and let us have something to begin afresh. My conviction is that the constitutional provision is as good as any provision that could be had for effectively achieving the welfare of the backward section. We have now appointed another commission, after ten years. That commission will again present beautiful report, but is that going to achieve the object by itself? I do not think so. So, the whole machinery, whether at the State or the Centre, must be examined, overhauled and made to work. I think Members have done their duty in telling the Government what to do, and where the lacuna is. Now it is for the Government, the executive, to see that this machinery works effectively and is made competent.

14 hrs.

Certainly in the last ten years the country has moved. Certainly this has created a certain psychology in the minds of the people, whether they are the tribals or Scheduled Castes, to move forward, at least to clamour for their constitutional rights. That has been created, and so, something has been done certainly, but that can be done by the ordinary administrative

machinery. Taking into consideration the Constitutional provision and the importance of the problem, I think what has been achieved is not proportionate.

So, the reason is not the lack of a Constitutional provision, or lack of our doing our duty in pointing out these things to the Government, but it is the lack of the right person at the right place in Government machinery. No right person is coming forward to work this machinery. The machine is getting rusty. The Commissioner's Report will not achieve much unless the States move, unless the Centre moves. But as it is we find that the Centre is blaming the States and *vice versa*. So, something must be done about it.

Yesterday we heard from Shri C. K. Bhattacharya that the amount spent on the improvement of the Adivasis or backward classes should be the yardstick. He says it is an impressive figure. We do believe certain things have been done, but only money should never be the standard or yardstick with which to measure our progress, and that is where we go wrong. Money is being spent in my name, but who is benefiting by it, where is it going, that is the question. The amount of money spent is not going to improve their condition. So, that should be examined too.

About representation in the services, there are many complaints even after all these years. It is where it was. Again, I say that a certain psychological effect has been created in the machinery, the executive, the appointing authorities etc., but by now the appointing authorities have got accustomed not at all to mind whatever we say or point out, because the Government machinery is not properly checking it up.

Yesterday we heard the hon. Deputy Minister telling us that some criteria have to be fixed in giving scholarships, that we cannot give it to everybody. I wonder how that idea has come about. Adivasis have to be educationally raised. Unless they are raised educationally, they cannot advance, they cannot understand the progress of the country or national integration. Whether they become engineers or not, let them advance. Why put these little restrictions in their way? At least till now we were grateful that if there was anything being done, it was by the Central Government through scholarships in the matter of education.

I do not know what made them give the distribution of the scholarships to the States. Perhaps it was with a view to facilitate the backward classes making better use if it and getting the scholarship in time, but I am sorry to say it has not had the desired result. For months together they do not receive the scholarships in time. In certain places up till now they have not received. That should be looked into. We discuss big problems, but even such minor details as these are not looked into.

Very many people have the idea that for tribes and Scheduled Castes, basic education is the proper thing. I do not know if basic education is understood properly by everybody. I would like Ministers to send their children to these basic schools. Why do they not send? They send their children to the same public and much condemned missionary schools whom they accuse of receiving foreign aid, anti-national etc. I know about Bihar, I do not know about here.

An Hon. Member: Same thing here.

Shri Ignace Beck: Let us send all children to the basic schools. Why particularly these backward classes? Do you want to keep them back? I would say it should be the reverse. Send your children to the basic school, and send our children to the university.

[Shri Ignace Beck]

Certainly we would not admit if you say that they are unfit. They have passed examinations on an equal basis with the others. They have attended the same colleges and passed from the same university, but when the time for appointment comes, they are unfit. This is the way things are going on.

For the tribals, the economic problem is the most important. The question of agriculture should be taken up very carefully, in a well-planned manner and not haphazardly.

With these words, I thank you.

Mr. Deputy-Speaker: Now I should call the hon. Minister. If some Member can condense his remarks in five minutes, I will give him an opportunity.

श्री साधु राम (जालंधर-रक्षित-अनुसूचित जातियां) : उपाध्यक्ष महोदय, शैड्यूल्ड कास्ट कमिश्नर साहब की रिपोर्ट पर जो बहस हो रही है उस पर मुझे अपने विचार प्रकट करने का मौका देने पर मैं आपका धन्यवाद करता हूं। कमिश्नर साहब ने जो यह रिपोर्ट राष्ट्रपति जी को दी है, इसके लिए मैं उनको भी धन्यवाद देता हूं। इस रिपोर्ट में कुछ सच्चाई नजर आती है। गवर्नमेंट ने भी जो शैड्यूल्ड कास्ट और शैड्यूल्ड ट्राइब्स के लोगों की हौसला अफजाई की है और उनके अपलिफ्ट के जो काम किए हैं, उनके लिए मैं उसको भी धन्यवाद देता हूं।

महात्मा गांधी जो तरक्की इन पिछड़ी हुई जातियों की हुई देखना चाहते थे, वह अभी तक भी, तेरह चौदह वर्ष बीत जाने के बाद भी हुई हो, ऐसा दिखाई नहीं देता है। इसका कारण मुझे यह दिखाई देता है कि हमारी गवर्नमेंट में इस तरह के काबिल अफसर नहीं हैं जो इस तरफ ध्यान दे सकें। पंजाब में एक कहावत है कि हर एक के पास जुल्ली, गुल्ली और कुल्ली होनी चाहिये। इन तीनों चीजों का जो मसला है वह आज तक भी हल नहीं हो पाया है। सब से ज्यादा इन तीनों बातों में गिरी हुई जो अवस्था है वह इन पिछड़े हुए भाइयों की है। इन के लिए रोटी कपड़ा और मकान इन तीनों में से किसी भी समस्या को हम हल नहीं कर पाए हैं। इस काम में आज तक हमें कामयाबी नहीं मिल पाई है। इसका कारण यह है कि कहीं न कहीं कुछ न कुछ कमियां हैं जिन को दूर किया जाना चाहिये।

तालीम का बहुत से माननीय सदस्यों ने जिक्र किया है। इसके बारे में जो इंतिजाम किया गया है वह बहुत नाकिस है। शैड्यूल्ड कास्ट और शैड्यूल्ड ट्राइब्स के लड़कों को जो स्कालरशिप मिलते हैं, जब से यह काम सैंटर के हाथ से स्टेट्स के हाथों में चला गया है, इसका इंतिजाम भी खराब हो गया है। लेकिन पिछले साल जो शिकायत पार्लियामेंट में हुई, उस के बाद भी गवर्नमेंट ने कोई ठीक इन्तजाम नहीं किया और इस बार भी पार्लियामेंट के सारे शैड्यूल्ड कास्ट्स और शैड्यूल्ड ट्राइब्स के मेम्बर्स यह कह रहे हैं कि स्कालरशिप्स का इन्तजाम बहुत खराब हो गया है और वे ठीक वक्त पर नहीं मिलते या पूरे नहीं मिलते। इस लिये मैं कहता हूं कि इस मामले को सेन्टर अपने हाथ में ले ले। मगर सेन्टर ने आज तक इस बात की ओर ध्यान नहीं दिया।

इसके बाद मकानों का मसला आता है। मकानों का जो मसला है शैड्यूल्ड कास्ट्स और शेड्यूल्डट्राइब्स के लोगों का वह बहुत बड़ा मसला है। इस के लिये जो रकम रखी जाती है वह बहुत थोड़ी है। इतनी थोड़ी रकम से उन के माक न नहीं बन सकते और उन को उस रकम का फायदा नहीं पहुंचता है। यह मैं नहीं कहता कि इस के लिये उन को ग्रान्ट नहीं मिलनी चाहिये। कुछ मेरे भाइयों का खयाल ऐसा भी है कि वह रकम नहीं मिलनी चाहिये। जो कुछ ग्रान्ट के तौर पर मिलती है या कर्ज के तौर पर मिलता है वह न मिले, मैं इस के हक में नहीं हूं। मगर यह जरूर

है कि गवर्नमेंट जिम्मेदार है उस के लिये कि जिन के पास रहने के लिये मकान नहीं हैं उन को मकान दे, जिन के पास पहनने के लिये कपड़े नहीं हैं उन को कपड़े दे और जिन के पास रोटी खाने का इन्तजाम नहीं है उन को वह रोटी देने का इन्तजाम करे । अगर हम समाजवाद का नारा लगाते हैं, सोशलिस्टिक पेटर्न आफ सोसाइटी का नारा लगाते हैं तो इस का मतलब यह नहीं कि हम किसी को मकान के लिये कर्जा न दें । मैं तो समझता हूं कि शैड्यूल्ड कास्ट्स और शैड्यूल्ड ट्राइब्स और दूसरे जो गरीब लोग हैं उन लोगों के लिये एक अलग मिनिस्ट्री कायम होना चाहिये, भले ही वह सेन्टर में हों और स्टेट में हों । दूसरे जो मिनिस्टर साहबान हैं, जो दूसरे डिपार्टमेंटों को चलाते हैं, उन के पास इतनी फुर्सत नहीं होती कि वे इस काम की तरफ कुछ ध्यान दे सकें । आज मुल्क के लोगों का बहुत बड़ा हिस्सा कराह रहा है, करोड़ों की तादाद में आज लोग रो रहे हैं, उन की तरफ ध्यान न देना गवर्नमेंट की सबसे बड़ी कमजोरी है । यह कोई ऐसा बहुत बड़ा मसला तो है नहीं जिस को देखा न जा सके ।

मैं समझता हूं कि इस वक्त सब से अहम जो मसला है वह जमीन के बटवारे का है । अगर देश में आजादी आने के बाद इस मुल्क में रहने वाले लोगों को १० या १८ रु० मन अनाज मिलता है तो यह कौन सी बड़ाई की बात है कि कहा जाये कि हम ने यह कर दिया, हम ने वह कर दिया ? कितने ही डैम बनाये गये, कितनी ही प्रोजैक्ट्स हम चला रहे हैं, लेकिन उन तमाम प्रोजैक्टों और तमाम डैमों को बनाने का फल कुछ भी नहीं निकला । जब तक खाने के लिये गरीब लोगों को सस्ता अनाज न मिल सके, उन के पहनने के लिये सस्ता कपड़ा न मिल सके, रहने के लिये सस्ते मकान न मिल सकें, तब तक किसी भी चीज का कोई फायदा नहीं है । इसके लिये यह जरूरी है कि जमीन का बटवारा किया जाय । मेरी समझ में नहीं आता कि सेन्ट्रल गवर्नमेंट और स्टेट गवर्नमेंट जमीन का बटवारा क्यों नहीं करवाती हैं । यहां पर बेहिसाब जमीन है, लेकिन लैंडलैस लोगों को जमीन नहीं दी जाती । कितनी पैदावार यहां पर होती है उस के हिसाब से यहां पर खाने वाले ज्यादा हैं और यही वजह है कि अनाज की कीमतें बढ़ती जाती हैं । आखिर इस चीज को क्यों नहीं किया जाता है ? यहां पर शैड्यूल्ड कास्ट्स के मेम्बर जो करोड़ों लोगों के नुमायन्दे हैं, जिस चीज को रखते हैं उस का असर नहीं होता है तो मैं समझता हूं कि जो कुछ किया जा रहा है वह सब बेकार है । जो भी पार्लियामेंट के मेम्बर हैं, जो लाखों लोगों के वोटों से चुन कर आये हैं, चाहे वे अपोजीशन के हों या गवर्नमेंट बेंचेज पर बैठने वाले हों, वे एक जबान से कहते हैं, फिर भी कुछ नहीं हो रहा है । सरकार हमेशा यह कहती है कि हम यह करेंगे, वह करेंगे लेकिन कहीं कुछ नहीं होता । इस का मतलब क्या होता है ? मेरे ख्याल में जमीन का बटवारा जरूर होना चाहिये । जो भी सीलिंग मुकर्रर की गई है गवर्नमेंट के जरिये, उस के अलावा जो भी फालतू जमीन बचती है उस को जल्द से जल्द जो लैंडलैस शैड्यूल्ड कास्ट्स और शैड्यूल्ड ट्राइब्स के लोग हैं उन में बांट दिया जाना चाहिये । उस के बाद लोगों के रहने के लिये मकानों का इन्तजाम होना चाहिये, तालीम को कम्पलसरी और फ्री होना चाहिये । यह सारी चीजें बहुत बड़ी नहीं हैं और गवर्नमेंट को चाहिये कि वह इन पर ध्यान दे । मैं ने देखा है कि पंजाब में लैंड का कंसोलिडेशन हो रहा है लेकिन जिन लोगों के पास रहने के लिये मकान नहीं हैं उन के लिये कंसोलिडेशन में कोई जमीन नहीं छोड़ी जा रही है । इसके अलावा वैस्ट पाकिस्तान से रिफ्यूजी आये हैं, उन रिफ्यूजियों के पास रहने के लिये मकान नहीं हैं और वह शिकायत करते हैं गवर्नमेंट से कि हम को मकान दो । लेकिन गवर्नमेंट कहती है कि उन का कोई क्लेम नहीं है और उन के लिये उस के पास जमीन नहीं है । ऐसी दशा बन गई है रिहैबिलिटेशन मिनिस्ट्री में । मैं ने कई दफा अर्ज

[श्री साधू राम]

किया कि पंजाब में बहुत बुरी हालत हो रही है और रिफ्यूजी लोग घबरा रहे हैं। वे हिन्दुस्तान में रहने के लिये आ गये इस लिये इस देश के बाशिन्दे हैं, तो उन के लिये हिन्दुस्तान में रहने के लिये मकान क्यों नहीं मिल सकते। आखिर इस का मतलब क्या होता है? मैं समझता हूं कि रिहैबिलिटेशन मिनिस्ट्री और होम मिनिस्ट्री मिल कर इन बातों पर विचार करें कि उन लोगों को रहने के लिये मकान देना है या नहीं। अगर नहीं देना है तो वे इस आजादी को ले कर क्या चाटें जहां पर उन को रहने के लिये मकान भी नहीं मिल सकते। इसलिये जमीन की तकसीम होनी चाहिये और रहने के लिये मकान होने चाहियें। मैं नहीं कहता कि आप सिर्फ हरिजनों को ही मकान दें, जिन के पास मकान नहीं हैं, उन सब को मकान दें।

अब मैं एक छोटी सी चीज अर्ज कर देना चाहता हूं। इस बारे में आप से भी अर्ज करना चाहता हूं और होम मिनिस्ट्री से भी अपील करना चाहता हूं कि वह हरिजनों की प्राब्लम को दुरुस्त करने के लिये कुछ वक्त जरूरी निकालें। आज मुल्क की आबादी का चौथाई हिस्सा तकलीफ में पड़ा हुआ है। उन की प्राब्लेम को डिसकस करने के लिये पार्लियामेंट में या दूसरी कमेटियों में कोई कोशिश नहीं होती। मैं समझता हूं कि यह सीधा सा काम है। इंडस्ट्रीज के काम में, तालीम के काम में, गवर्नमेंट को उन लोगों को जो ज्यादा से ज्यादा सहूलियतें देने का इरादा है उसे पूरा करना चाहिये। जो लोग हमारी गवर्नमेंट के भीतर हैं और इस चीज को इम्प्लिमेंट नहीं करना चाहते, चाहे वे स्टेट के आफिसर हों या सेन्टर के आफिसर हों, उन को पूरी सजा दी जाय। इस से एक साइकोलोजिकल एफेक्ट पड़ेगा कि वे लोग गवर्नमेंट के काम को ठीक तरह से चलायेंगे। अगर हम गांधी भक्त हैं तो मेरा ख्याल है कि गवर्नमेंट को इस तरफ ध्यान देना चाहिये और उस को सारे स्टेट गवर्नमेंट्स के मिनिस्टर्स को हुक्म देना चाहिये कि वे किसी भी विजिट पर जायें तो हरिजन मोहल्लों में जा कर ठहरें ताकि उन को इस बात का ख्याल हो कि वे गांधी जी के कहने के मुताबिक चल रहे हैं। अगर वे इस तरफ ध्यान नहीं देंगे तो मैं समझता हूं कि उन का बदलना मुश्किल है। अगर वह भी अंग्रेजी राज्य की तरफ से काम करते हैं तो मेरा ख्याल है कि कोई साइकालोजिकल एफैक्ट नहीं पड़ेगा। और गरीब लोग बहुत ज्यादा मायूस हो जायेंगे।

उपाध्यक्ष महोदय: इस से तो हरिजनों पर ज्यादा बोझ पड़ेगा। अगर मिनिस्टर वहां जायेंगे तो उन को खाना खिलाना पड़ेगा।

श्री साधू राम: खाना खिलाने में तो हमें खुशी होती है। उन को यह ख्याल तो होगा कि उन की अनटचेबिलिटी दूर हो रही है।

मैं अर्ज कर रहा था कि इन चीजों की तरफ जरूर ध्यान दिया जाय और इस के लिये एक सेपरेट मिनिस्ट्री कायम की जाये। मैं चाहता हूं कि गवर्नमेंट इस की तरफ पूरे जोर शोर से ध्यान दे।

श्री अजित सिंह (भटिंडा रक्षित अनुसूचित जातियां): जनाब डिप्टी स्पीकर साहब, मैं आप का मशकूर हूं कि आप ने मुझे मौका दिया। मैं सिर्फ एक बात कह कर खत्म कर दूंगा और वह यह है कि सर्विसेज के बारे में गवर्नमेंट का सन् १९५६ में एक मैमोरेन्डम निकला था, उस में शैड्यूल्ड कास्ट्स के लोगों के लिये मुलाजिमत के सम्बन्ध में टैक्नीकल क्वालिफिकेशन्स दी गई थीं, उन में यह कहा गया था कि लोअर डिवीजन क्लर्क की जगह के लिये अगर कोई हरिजन अर्जी दे और उस को टाइपराइटिंग न आती हो, तो भी उस को अप्वाइंटमेंट के लिये भेजा जाय। लेकिन आज कल अगर कोई आदमी एम्प्लायमेंट एक्सचेंज में जाता है तो उन को ही कार्ड दिया जाता है जो कि टाइपराइटिंग

जानते हैं । इस तरह से जो गवर्नमेंट का नोटिफिकेशन है उस के मुताबिक अमल नहीं हो रहा है यानी बहुत से हरिजन कैन्डीडेट्स को, जो कि टाइपराइटिंग नहीं जानते हैं, उन को एम्प्लायमेंट के लिये नहीं भेजा जा रहा है ।

दूसरी बात यह है कि कुछ इधर तीसरी ग्रेड और चौथी ग्रेड की आसामियां जो रिजर्व रखी गयी हैं उन के लिये गवर्नमेंट ने बैन लगा रखी है, अभी उन को नहीं लिया जा रहा है । उधर हमारा रिजरवेशन बढ़ा रहे हैं । उस के लिये तो हम मशकूर हैं । लेकिन जो तीसरी और चौथी ग्रेड की जगहें रिजर्व हैं उन पर भी लोगों को लिया जाना चाहिये । यही दो बातें मैं अर्ज करना चाहता था । मैं चाहता हूं कि मिनिस्टर साहब इस तरफ ध्यान दें कि तीन चार दिन में ४५० आसामियां तीसरी और चौथी ग्रेड में ली जा रही हैं और जो मैमोरेंडम आप ने निकाला है उस पर अमल किया जाये तो रिजरवेशन के हिसाब से हरिजनों को अपना कोटा मिल जायेगा । हरिजनों में पहले और दूसरे डिवीजन वालों की कमी नहीं है । लेकिन जो टाइपराइटिंग की टैकनिकल क्वालिफिकेशन रखी गयी है .....

उपाध्यक्ष महोदय : यह चीज मेरी समझ में नहीं आती कि यह कैसे हो सकता है कि एम्प्लायर अगर टाइपिस्ट मांगे तो एम्प्लायमेंट एक्सचेंज बिला टाइप जानने वालों को भेज दे । एम्प्लायर जिस तरह के आदमी चाहेगा एम्प्लायमेंट एक्सचेंज तो वैसे ही आदमियों के नाम भेजेगा ।

श्री अजित सिंह : उस में यह शर्त है कि जो आदमी टाइपराइटिंग न जानते हों वे यहां अंडरटेकिंग दें कि वे ६ महीने में टाइपराइटिंग सीख लेंगे । हम उस के लिये तैयार हैं ।

Shrimati Alva: Mr. Deputy-Speaker, Sir, the debate was to last for six hours but it has overstepped its bounds. However, I am very grateful to the Members who have participated in this debate for the valuable suggestions, the restraint with which they have expressed their grievances and the indulgence they have shown at our shortcomings.

To begin with, it was pointed out that there is always a great delay in discussing the report of the Commissioner for Scheduled Castes and Scheduled Tribes. As I had stated, this is the ninth report and over the years, with our experience, we have improved and I hope that next time at least we shall be able to follow the suggestion made by the hon. Speaker that within a period of a fortnight the report should be discussed. But I do not exactly know how it can be restricted to the time-limit of a fortnight, because we have also accepted the hon. Speaker's suggestion that we would have the informal committee to discuss the pros and cons of what is stated in the report so that the debate here could be more concentrated. In any case this time, as I said yesterday, we had those meetings and all the points that most of the hon. Members have put here were put there at the informal committee. Those points have been examined and some of the suggestions that the Members wanted us to carry to the States have been carried. The remaining, of course, are being examined by us and from time to time our suggestions go to the States in respect of all that happens here in Delhi, whether it be by way of Advisory Board or the Consultative Committee or the debates in this and the other House.

This is a huge problem and I do not want to minimise it by saying that we have achieved very much. Especially when I heard Shrimati Uma Nehru, I agreed with her in everything she stated. She belongs to the old school; she has known how Gandhiji undertook this great task and how it was by his example more than

[Shrimati Alva]

precept he achieved so much without money. Now, for 12 years, we have undertaken this huge task. It is a load of sins of centuries on our head; only every individual Member and not the Government alone can remove it. You must understand that the method of Governmental action is quite different from the manner in which you and I carry out things by our example. Therefore, for those of us who believe in this great task and the eradication of untouchability, the eradication of the present method of scavenging and the lifting up of the tribals and the rest of the people, I think very much has to be done by us, individuals.

It is true that there are spots in India which are bad and even so, so much work has been done in these past 12 years. I do not want to minimise it by saying that we have been able to achieve a substantial amount of success by the implementation of the schemes. I do not think any hon. Member would say that we have done nothing. We have gone wrong here and there. We have come across obstacles which we have not been able to get over. Nevertheless, as Shrimati Uma Nehru stated, it is the mind; it is the psychology of the mind; it is the psychology of the people. Have we trained our masses to think, and why do we always concentrate on a change of thought in the Scheduled Castes and Scheduled Tribes? Why not we propagate by a two-way traffic? It is also a question for the orthodox elements, because sins also die hard and it is the diehards also who have to change their psychology. So, today, it is for you and us to appeal to the people and say that it is the orthodox elements also who must change their hearts and come forward, as well as the Scheduled Castes and Scheduled Tribes who have also grown in a new psychology now.

May I say we have created a psychology of complaints as well, while there were not so many complaints 12 years ago? The work is progressing, though not always as we would like it to be. We have created a psychology by which the dumb of yesterday have learnt to speak. I have myself gone to the tribal areas, and from my own experience I can say this: I found that tribal women who would never open their mouth yesterday complain today. That itself is progress. They have become vocal. I consider it a progress when a woman is able to tell another woman about the limitation of the schemes and about the implementation. Therefore, we have progressed to that extent.

Again, I do not wish to minimise: there are heart-rending spots in the whole of India, when we look at some of the places as Shrimati Uma Nehru has said. I have gone round and visited many places. It is heart-rending. But, nevertheless, the greater the challenge, the greater should be our purpose and determination to meet it. Let us meet it in the proper way.

It is said that confidence has to be created. There is a lurking fear in the minds of many of the hon. Members especially when we come to the services, to the effect, that the best among these communities are not taken for one reason or the other. But if any of the hon. Members has got any particular or individual case in which discrimination has been seen, we welcome him to bring to our notice such a case and we are prepared to look into such cases, because this welfare work is not like any other programme of the Government. There is no hard and fast rule. Welfare is a thing which entails mutual appreciation and we are prepared to change. We do change our schemes from year to year and from month to month. Once again I want to emphasise that the discussion of this report should be taken up in the State legislatures. We have suggested it to the State legislatures. We should welcome also the hon. Members here to

bring some kind of weight on the State legislatures because most of the schemes are to be implemented by the States, whether it be distribution of land, cottage industries, housing or, education, etc. It has to be done on the spot where these difficulties arise or stand and stare at us. Therefore, once again, I would suggest that each hon. Member, with all the vehemence, must go back and see that the State legislatures undertake that appropriate portion which deals with the State concerned and is fully discussed there, because the members of the Assembly come from the different regions and districts of the State and they will be able to achieve much more than even we do here, so far away, from year to year.

We talk of eradication of untouchability. Where does it begin and how is it to end? It is one of the most challenging problems. It has gone on for centuries past. We have had great teachers, some of whom have been cited today. No one was so great as Gandhiji, and yet, we who profess to follow him sometimes fall short in our example. Therefore, when Shrimati Shah said that improved methods of scavenging should be introduced, I agree with her; but you and I should begin, as we used to do in the ashram once upon a time. Show it by doing it and the rest will follow. The work will be slow, but it is bound to gather momentum.

About the Malkani Committee report on scavenging, which is getting ready, we are making arrangements for the translation of the reports in the regional languages, so that it will reach not only you, but the other States also. We have not waited for the publication of this report. Wherever we have found the recommendations practicable, we have issued instructions that they should be put into use.

Talking about scavenging which is really the burning problem, 50 per cent to 70 per cent grant is made available from the Centre. It is the responsibility of the municipalities and local boards; again it goes back to the States from where the legislators are elected to Assemblies. It is for them to bring pressure on local boards and legislatures to make full use not only of the grants, but of all the contrivances which the Malkani Committee has suggested in many of its recommendations.

There was a point made that Punjab has constituted a committee. We are very happy that Punjab has taken the lead in constituting it so that scaveng ng could become more dignified. I do not think the other States will be lagging behind; it is a matter of priority. It will go from State to State.

An Hon. Member: Punjab always leads.

Shrimati Alva: I do not know whether Punjab always leads or not, but it has taken the lead in this most important task that looks so small, but is very important to be done.

There was suggestion made by Shri Krishna that the Defence Ministry should be advised to take up the matter and gloves, overalls and other facilities should be given to the scavengers in the Cantonment area, which is under the Defence Ministry's care. That suggestion will be made to the Defence Ministry. I think it is a good suggestion. If it is taken up, I am sure the good practice will spread all round.

I do not think most of us would disagree with Shri Bhattacharya's remarks when he said that the scheduled castes list should shrink from year to year and not increase. There was a time when scheduled castes did not want to get into the list of scheduled castes, but when a provision was introduced in the Constitution, since then the list of scheduled castes is ever enlarging. I think at some time we must stop the list and begin deduction year after year. Therefore, I personally feel that it is a very

[Shrimati Alva]

healtny suggestion and the danger of separatism will also shrink in like measure.

He also said that the word 'Harijan' should not be used. It was, of course, coined by Gandhiji and there is nothing wrong about the word, but it is good to drop it now since we want to have a composite society in India. No longer do we belong to the centuries of the past; we belong to today and we look to the future. In the space age, as Shrimati Shah said, we want to belong to the future. Therefore, we must think ahead of time. Therefore, I think 'scheduled castes and scheduled tribes' as laid down in the Constitution should be enough.

Shri Basumatari, of course, has spoken with great vehemence and brought out some very sound suggestions. Shri Basumatari has been a member of the Tribal Commission; he is a member of the Central Advisory Tribal Board. He is a member of the Consultative Committee for the Tribals. So, his suggestions and advice are always welcome to us. I am sure he must have done valuable work in the Tribal Commission whose report is ready and will be before the House in the very near future.

Shri Barupal talked about inter-marriages. Nobody can prevent inter-marriages. But who will encourage inter-marriages? That is the point. I am speaking mainly from memory—I think it was the erstwhile Bombay State or Maharashtra which did something towards this to encourage inter-marriage between scheduled castes and non-scheduled castes.

Shri Gaikwad talked about cottage industries; again you go back to the States. Co-operative effort in the field of cottage industries is welcome and is encouraged. If there is any difficulty, then again you may sit down and see how this difficulty can be removed. He mentioned the middleman's profit. The middleman is there, but I think the middleman has lost one leg with our Five Year Plans. (*Interruption*). Our idealism is there; our Plan is there. We have put the principles and policies on paper; it is for you and us to act and see that the middleman gradually vanishes, unless, of course, you want to keep him, to speak about him every year. The co-operative effort will help not only the scheduled castes and tribes, but also the rest of the country.

Shri Uikey brought in the argument about the Dandakarayna project to show how the tribals are suffering. He talked of the harassment he saw on some road when he was passing. But all that falls within the jurisdiction of the State. One would like to know what the hon. Members do with the State Governments when they come across such scenes. Orthodoxies die hard and sometimes michief is deliberately made. These things are before us. Nevertheless, when police firings occur, it is a matter basically for the State Government. When this report is discussed in the State Legislature, whichever portions concern that particular State, that can be highlighted and some remedy could be found out. About the Dandakaranya project, it has really brought a measure of prosperity to the tribals in that area. I will give some figures. About one-fourth of the reclaimed land has been given to the tribals. Each tribal family is given the equivalent of Rs. 1300 for assistance in various ways. New communications are being built by the DDA and they are also doing anti-malaria work. In these and in a dozen other ways are the tribals benefiting from the Dandakaranya scheme. This project will bring about permanent improvement of that area and would benefit the tribals as well as the other people who are there.

But when the hon. Member talks about forests, I must remind him that

the forests themselves badly need protection. Not that the tribals have to be neglected, but the care of the forests and tribals must go hand in hand. After all, they are the children of the forests.

Shri Ganpati Ram: On a point of Order. माननीय मंत्री जी कह रही हैं कि शिक्षा, भूमि और ला एंड आर्डर, ये सब विषय स्टेट गवर्नमेंट्स के हाथ में हैं। जितने प्वाइंट्स हम लोगों ने रखे हैं और जो कमियां हम लोगों ने बताई हैं, उन के बारे में क्या सैन्ट्रल गवर्नमेंट स्टेट गवर्नमेंट्स पर दबाव नहीं डाल सकती कि वे कमियां दूर की जायं ?

श्रीमती अल्वा : वह तो हम करते ही हैं ।

The States are autonomous and the hon. Member should know exactly the functions of the State and those of the Centre.

It was Shri Balmiki who referred to some particular case. I do not want to go into that case, because that has to be very carefully examined before anything could be commented on it. He said that lists of villages where there is no untouchability should be prepared. I do not think it is feasible to do it. If it is feasible, the States can go ahead or even the MPs can do it. I think each MP represents about a thousand villages and it is easy to keep an account . . .

Shri Thimmaiah: If it is feasible to prepare a list of villages where untouchability exists, is it not feasible to prepare a list of the villages where it does not exist? I want this clarification.

Shrimati Alva: I am not saying I am against the list being prepared . . .

Mr. Deputy-Speaker: Why should so many clarifications be sought? Does it mean we have created only confusion so far? Let us hear the hon. Deputy Minister now.

Shrimati Alva: It is a good idea that we recognise the village where the practice of untouchability does not exist. If such villages exist, as I believe they do, then it is better that we take note of that, but somebody has to call our attention to it.

Now, Sir, I come to the comments made by Shri Prakash Vir Shastri.

Mr. Deputy-Speaker: Those hon. Members were not anxious to have any reply; they are not present.

Shrimati Alva: Anyway, his was an issue that needed a reply, because he talked of conversion. On the point of conversion we have to be very dispassionate. The days of mass conversion are over. But the Constitution guarantees the practice and profession of one's religion and even the change of religion. Therefore, it would have been better if Shri Shastri had given us some indication of the number of conversions there so that we could really get the whole thing examined. It is very wrong for religious leaders, be they Christians, Muslims or Buddhists, to take advantage of one's poverty and nakedness and use it for conversion or for their own growing in numerical strength, because by faith very few change in that manner. Therefore, everyone must be vigilant to see that there is no coercion, direct or indirect, in the matter of conversion and that no anti-national tendencies are allowed to take root in the country. On the other hand, prejudice has to be avoided. Our Constitution guarantees freedom of faith and freedom of worship. The hon. Member himself had raised a half-an-hour discussion in this House in the last session to which a full reply was given. That does not matter. He is welcome to raise it again and again. But the point was fully dealt with at that time. Anyway, I am giving him a reply once again.

He also talked of the sphere of work of the Assistant Commissioners. The State Governments have full

[Shrimati Alva]

authority in their respective spheres. The Assistant Commissioner can undertake special studies and act as liaison officers, but they can never be supervisory officers. Therefore, it does happen that it is a kind of mutual exchange of views and work. Sometimes an Assistant Commissioner is able to do very good work, and sometimes an Assistant Commissioner with all his genuine effort is not able to get as much as he would be able to do or his work is not as effective as it should be. But this again is a human problem. Nevertheless, I have told you the limitations of the Assistant Commissioners.

The last point which he mentioned was—that also is a very important point—about some institution. He named an institution which did not get aid either from the Centre or from the State. I am giving him a full reply to it. There are certain institutions and organisations that get grant directly from the Ministry of Home Affairs. But they have to be of an all-India character. I am not able to recollect the name he mentioned, but, anyway, I do not think that name is within the list of the institutions that fall within the all-India character. However, the spheres of activity of the Centre and the States are demarcated, and this has to be understood very well before such issues are placed before us.

Then we come to the other backward classes. I said yesterday also that the Government of India would like everyone to go by the economic criteria, and I think sooner or later it will be the economic criteria that will decide the point of backwardness of any individual or a group of individuals.

We can only, at the same time, persuade the States; we cannot dictate to the States. We have left it to the States to make their own decisions, to lay down their own criteria of backwardness and carry on the work within their own field of activity.

Then there is the question of housing. I think the last few speakers talked about the scarcity and the problem that exists in the field of housing for Scheduled Castes and Scheduled Tribes. Of course, whatever scale of assistance we may give will always be limited, it can never come to what the individual wants. Therefore, it would be difficult. Even if we increase the rate of assistance, we will not be able to give it to so many and the number will be limited more and more. Therefore, the best thing is for us to build up a spirit of self-reliance and independence even in that field even when they are economically down and out.

I think it was Shri Dasaratha Deb who referred to Tripura. He referred to the problems that exist amongst the tribals there. We have admitted that our work in the field of tribal welfare has not been as we would have liked it to be, or it has not been even to the extent that we have been able to show in the field of welfare for the Scheduled Castes. Therefore, when he talked of Tripura, I must say that we have done everything at the governmental level. There is an advisory committee, there is the Informal Consultative Committee and there is the Central Board for Harijan Welfare and Tribal Welfare where hon. Members of this House and the other House are members. Their suggestions come in twice a year to us. We accept their suggestions, examine them and forward them to the States. From our level we implement whatever we can and wherever it is possible.

Then I come to the question of education. Somehow the means and merit tests get confused, but if we want to increase the number of Scheduled Castes that is coming in for education, there will come a time when the Government will not be able to carry the load of scholarships that we give to the Scheduled Castes and Scheduled Tribes students, because the number

will be progressively increasing from year to year whereas the funds may not multiply on the same level from year to year. Therefore, there is nothing wrong in having the means test. It may be that Shri Gaikwad feels or others feel, and rightly so, that there is a barrier created again for their progress. But when you actually analyse, how many will be benefited by this means test; It will be a negligible number to begin with where parents or guardians earn enough to educate their sons and daughters. But, nevertheless, sooner or later the means test is going to come in. Sooner or later free education will also come in, if not in the next Plan in the Plan that is coming after it. Therefore, we are progressing gradually but steadily and one should not have those fears and one must begin to face things in the proper manner.

He asked, who will give the income certificates? I do not think there will be such a lot of trouble, because the income certificate as well as the academic certificate will be placed together, and when they are pinned up together I do not think the delay that he envisages would actually occur.

The hon. Member says that the delays are already there, even though we have passed on the burden to the Ministry of Education and from there to the States the delays are there. In huge schemes like this there will always be an element of complaint, an element of delay, but the position has improved now than in the past years.

There was also a suggestion that loans should be given for building houses. I think that was answered in the past also. Even now the loans are not a feasible proposition at all. We cannot go on giving loans. There will be no end to it. We will have to spend the whole allotment of the Five Year Plan only in giving loans for building houses. That will not be feasible therefore, what is not feasible is not acceptable and it cannot be done.

With regard to services, yesterday I said that everything possible is being done. Lowered standard of suitability, lowered standard of marks, one-fourth fees of the total amount prescribed for competitive examinations and other things are done. Even then we are not able to satisfy hon. Members here or a section of the people in the country because they want to go galloping along. That gallop also will come if we have patience and if we can think rightly and guide the people correctly.

In the selections made at the competitive examinations and appointments made in the I.A.S. cadre during the last three years, recruitment of Scheduled Castes candidates has been 2, 2 and 9 respectively out of a total of 54, 73 and 87 in the years 1959, 1960 and 1961. The number has gone up, but not as much as I would like it to be. Therefore, we shall have to see that the boys who come from Scheduled Castes and Scheduled Tribes are fit enough to get through all the hurdles of an examination, because there are many hurdles—there is a written paper, there is the interview, physical test and so on. It has got to be examined very carefully and in detail. I want to remove the fear from the minds of the hon. Members that this is a way in which they are kept out. I do not subscribe to that view. There will come a time, and very shortly too, when they will be taken not only to fill the percentage, but, even more so, by the open competition without having to take cover under the appellation of Scheduled Caste or Scheduled Tribe.

An hon. Member: What about the percentages?

Shrimati Alva: I gave the percentages yesterday. In 1961 out of 9 candidates two were in the I.P.S. and 7 in the other Central services. Regarding coaching in universities, that is a difficult proposition. We began in Allahabad, there was trouble and that was discussed here in the question hour. As I said, after all, it is a question of human element. How can we correct it? Not by laws, but by the

[Shrimati Alva]

change of psychology of one's thought and change of one's heart. Therefore, this is a story of the past and I do not think that exists today. I do not agree with the hon. Members who say that even today the students are suffering. No. They have their own institution and their own building. Even the students that could be accommodated there do not come in; the full quota of students does not come in for some reason, may be due to their own personnel or individual difficulties.

Then, the hon. Speaker wanted to know whether the children of the de-notified classes are also being looked after. They are being looked after. In the Second Plan the amount allotted in the Central and State sectors was Rs. 83 lakhs. Just like the other students, they also get all the facilities. The children of the de-notified classes get facilities like scholarship, midday meals, book grants. The *Vimukta Jati*, the ex-criminal tribes, as they were known once upon a time, are a peculiar sort of people. They take a long time to come out, because they have been living for ages past in a particular surrounding. Therefore, those children have to be weaned away gradually. Not only the children, but even the parents of the de-notified tribe children are making fairly good progress in the different parts of India. Maharashtra and Uttar Pradesh have made some provision specially for the de-notified tribes and, I am sure, other States must also have made it.

I think I have covered the whole ground, except the technological field. The public sector undertakings have been advised to follow the instructions for special representation to Scheduled Castes and Scheduled Tribes in services, consistent with the requirements of efficiency. But if the undertakings are following the company or corporation form of administration it is doubtful whether Government can issue categorical directions. I think everywhere there is an awakening to take these people. Even in technology, it may be that we have too many weavers and too few fitters. Then there will be unemployment in the weaving section whereas in the other section all will be employed. Therefore, if you look into the Report, it is all given there and I will not go into it. I will just refer to page 36 and the two pages following it, which deals with the reservation of seats in technical and educational institutions which gives not only the percentage but all the other details that hon. Members would like to have.

As the hon. Members say, the report recurs every year, comes before us every year and is debated every year. But the assessment of work and the success of our plans will depend on us. Here I may humbly say that we are working for human beings. Here, my colleague, Shri Manubhai Shah, is working at machines; we are working with human beings. Therefore, in this human plan, nothing is worth the making that does not make the man. Let us mould the man.

श्री उईके (मंडला-रक्षित-अनुसूचित आदिम जातियां) : उपाध्यक्ष महोदय, मैं आप की आज्ञा से एक सवाल पूछना चाहता हूं । कल मैं ने दंडकारण्य स्कीम के बारे में एक प्वाइंट उठाया था । मैं ने कहा था कि जो एग्रीमेंट हुआ है बंगाल, उड़ीसा, मध्य प्रदेश और सेन्ट्रल गवर्नमेंट के बीच, उस में यह दिया हुआ है कि एक एंथ्रोपोलोजिस्ट सीनियर मोस्ट एप्वाइंट किया जायेगा ट्राइबल वैलफेयर को देखने के लिये यहां से बस्तर में जो गुडविल गई थी एक मैंमबर बन कर मैं भी गया था । वहां जो स्थिति मैं ने देखी उस के आधार पर मैं अपने अनुभव से यह कह सकता हूं कि वहां अगर एंथ्रोपोलीजिस्ट एप्वांयटहो गया होता और आदिवासियों के बीच में मनोवैज्ञानिक तरीके से अगर काम किया जाता तो

जो फायरिंग हुआ और १२ आदिवासी मारे गये वह फायररिंग भी न हुआ होता और ये बारह आदिवासी भी न मारे गये होते। आगे ऐसी कोई दुर्घटना न हो उस जिले के अन्दर या और किसी आदिवासी स्थान में, चार साल इस एग्रीमेंट को हुए बीत जाने के बाद भी अब क्या एंथ्रोपोलोजिस्ट एम्बाइंट किया जायेगा या नहीं किया जायेगा ?

Some hon. Members *rose—*

उपाध्यक्ष महोदय : क्या अ। नऐ सिरे से फिर डिबेट चलेगी ?

Shri Subodh Hansda (Midnapur—Reserved—Sch. Tribes): On a point of clarification. The hon. Deputy Minister has not replied as to the reaction of the Government to the work of preparation of a consolidated list of Scheduled Casts and Scheduled Tribes. Secondly, I raised the point of services. The hon. Minister has stated that no qualified candidate was available for appointment. I would like to say that in the year 1960 in the month of June....

Mr. Deputy-Speaker: I would not allow a fresh speech.

Shri Subodh Hansda: I am not going to make a speech.

Mr. Deputy-Speaker: Then what is this?

Shri Subodh Hansda: I am giving a concrete example.

Mr. Deputy-Speaker: That also the hon. Member is pointing out by a speech. He can put a question to the hon. Minister. I will request her to send the answer individually to the hon. Member.

Shri Subodh Hansda: I will finish soon.

Mr. Deputy-Speaker: Not now. The question is:

"That this House takes note of the Report of the Commissioner for Scheduled Casts and Scheduled Tribes for the year 1959-60, laid on the Table of the House on the 24th April, 1961."

The motion was adopted.

14.58 hrs.

KHADI AND VILLAGE INDUSTRIES COMMISSION (AMENDMENT) BILL

The Minister of Industry (Shri Manubhai Shah): Sir, I beg to move:

"That the Bill further to amend the Khadi and Village Industries Commission Act, 1956, be taken into consideration."

Shri Vajpayee (Balrampur): Sir, on a point of order. I want to submit something on the admissibility of this motion.

Mr. Deputy-Speaker: Which motion?

Shri Vajpayee: The motion that this Bill should be taken into consideration.

Mr. Deputy-Speaker: Unless that is moved, how can he question it?

Shri Manubhai Shah: I feel happy and proud for the opportunity given to me to place the working of this Commission before this august House. Even though normally I am supposed to be associated with many heavy industries, many large-scale industries, where mechanisation and huge investments are the order of the day, I must certainly confess before the House that nothing gives me greater pleasure than my work of looking after the growth and development of cottage and village industries. It is not in any fanatic or dogmatic sense of the word that I am saying this, because, as we all know, during the struggle for freedom, launched by Mahatma Gandhi over a long period of time which was the memorable past, in the history of freedom of people throughout the country, khadi had become the livery of Indian free-